

**RATIFIED MINUTES OF MEETING No.15/18 dated 24.10.2017 OF
NORMS COMMITTEE-I (DES-I SECTION) HELD ON 23.10.2017.**

- (i) In certain cases the decision of the Norms Committee refers to the Recommendations / Observations / Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm may go through the same and respond accordingly.
- (ii) It is also informed that all applications/representations/reply to the Deficiency letters etc. may be sent to Shri Darshan Singh, Additional DGFT and Chairman, NC-I. The email address is: darshan.singh@nic.in and nc1.dgft@nic.in. All firms are also requested to mail/send their present valid email addresses so that correspondences can be made through email only.

The meeting No. 15/18 dated 24.10.2017 of the Norms Committee (NC-I) for the licensing year 2017-2018 held on 23.10.2017 under the Chairmanship of Sh. Darshan Singh, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2015-2020 / Handbook of Procedure Volume. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Department
1.	Sh. K.K. Tiwari, IA	476	23062622	DHI, Udyog Bhawan
2.	Sh S.K. Jain, D.O.	428A	23063321 Extn.3318 23063166	DIPP, Udyog Bhawan .
3	Sh. S.K.Panigrahi , E.O	404	23061562 Extn.265	DGFT, Udyog Bhawan

1	Case No.:50/23/80-ALC2/2016	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:15/80-ALC2/2017 24.10.2017	Deferred
	HQ File :01/80/050/00553/AM17/	RLA File :07/24/040/00084/AM13/	Lic.No/Date:0710088538 30.05.2012	Defer Date: 05.12.2017.


के. पी. सिंह / K. P. SINGH
 Additional Director General of Foreign Trade
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 Directorate General of Foreign Trade
 वाणिज्य विभाग/Deptt. of Commerce
 भारत सरकार/ Govt. of India
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

Decision : The Committee noted that the information furnished by the firm vide their letter dated 28.7.2017 sent to DEIT and 31.7.2017 for their comments. Case is :Deferred to 05.12.2017.

Case ALC2/2014	No.: 6/22/80-	Party Name: ZENITH PRECISION PVT LTD .,	Meet No/Date: 15/80- ALC2/2017 24.10.2017	Approved
HQ :01/80/050/00487/AM15/	File :07/24/040/00209/AM15/	RLA :07/24/040/00209/AM15/	Lic.No/Date: 0710106 693 18.09.2014	

Decision : The committee decided to ratify the norms as recommended by the DIPP vide their ID.No12/73/2017-TSW/2 dated 23.10.2017. as under :-

Quantities of import items may be allowed as under after taking 15% recovery from Aluminium scrap & 5 % recovery from Stainless Steel Scrap:

Sl. No	Quantity in Kgs after 15% /5% recovery	Sl. No	Quantity in Kgs after 15% /5% recovery	Sl. No.	Quantity in Kgs af 15% /5% recovery
1.	377.76	27	104.66	53	24.24
2.	35.01	28	10.40	54	3.16
3.	20.86	29	4.10	55	62.91
4.	55.77	30	4.21	56	105.50
5.	48.12	31	84.73	57	44.84
6.	32.97	32	136.06	58	10.14
7.	454.12	33	14.51	59	388.46
8.	24.85	34	45.91	60	197.66
9.	20.76	35	1.15	61	319.57
10.	11.65	36	0.29	62	252.02
11.	4.22	37	6.11	63	27.97
12.	19.57	38	12.69	64	38.76
13.	222.01	39	90.85	65	14.83
14.	53.89	40	31.37	66	28.55
15.	69.97	41	253.42	67	17.33
16.	14.11	42	107.56	68	17.44
17.	13.74	43	145.80	69	21.05
18.	57.23	44	303.91	70	19.88
19.	358.60	45	122.67	71	122.43
20.	580.73	46	22.59	72	11.65
21.	441.61	47	35.51	73	4.09
22.	12.33	48	27.97	74	6.16
23.	110.50	49	44.22	75	2.11
24.	128.77	50	19.53	76	553.42
25.	32.16	51	55.28	77	68.33
26.	36.17	52	7.07	78	215.57

. RA concern may take further necessary action accordingly

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 श्री० सिंह / K. P. SINGH
 उप महानिदेशक विदेश व्यापार
 Deputy Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग/Deptt. of Commerce
 भारत सरकार/ Govt. of India
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

Case No.:11/25/80-ALC2/2014	Party Name:DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:15/80-ALC2/2017 24.10.2017	Rejected
HQ File :01/80/050/00611/AM15/	RLA File :07/24/040/00263/AM15/	Lic.No/Date:0710106920 10.11.2014	Defer Date: 05.12.2017.
3 Decision : The Committee noted that the deficiency raised by DIPP vide UO No.12/36/2017-TSW/6 dated 16.05.2017 sent to the firm vide e mail dated 12.6.2017 and final reminder sent through e mail on 7.9.2017 and information from the firm not received so far. It is decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC. RA may take further necessary action accordingly .			

Case No.:56/2/80-ALC2/2016	Party Name:VEE KAY VIKRAM & CO LLP	Meet No/Date:15/80-ALC2/2017 24.10.2017	Deferred
HQ File :01/80/050/00059/AM17/	RLA File :08/24/040/00465/AM15/	Lic.No/Date:0810134835 17.03.2015	Defer Date: 05.12.2017.
4 Decision : The Committee noted that the firm's application has been sent to MSME on 26.04.2016 for comments. Case Deferred to 05.12.2017..			

Case No.:78/6/83-ALC1/2015	Party Name:ECOCAT INDIA PVT.LTD.	Meet No/Date:15/80-ALC2/2017 24.10.2017	Deferred
HQ File :01/83/050/00408/AM16/	RLA File :05/23/040/00078/AM16/	Lic.No/Date:0510394421 03.06.2015	Defer Date: 05.12.2017.
5 Decision : The Committee noted that the firm's application has been sent to MSME on 26.04.2016 for comments. It is decided that MSME may be reminded to expedite their comments. Case Deferred to 05.12.2017.			

Case No.:3/10/80-ALC2/2015	Party Name:DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:15/80-ALC2/2017 24.10.2017	Deferred
HQ File :01/80/050/00200/AM16/	RLA File :07/24/040/00119/AM16/	Lic.No/Date:0710108470 06.07.2015	Defer Date: 05.12.2017.
6 Decision : The Committee noted that information furnished by the firm in response to deficiency letter sent to DIPP on 11.9.2017 for comments. Case is Deferred to 05.12.2017			

7	Case No.: 31/13/80- ALC2/2015	Party Name: INJECTOPLAST PVT.LTD	Meet No/Date: 15/80- ALC2/2017 24.10.2017	Deferred
	HQ File :01/80/050/00281/AM16/	RLA File :06/24/040/00016/AM16/	Lic.No/Date: 0610038194 17.07.2015	Defer Date: 05.12.2017.
Decision : The Committee noted that deficiency letter sent to the firm vide e mail on 18.10.2017. . Case is deferred to 05.12.2017..				

8	Case No.: 83/2/80- ALC2/2016	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date: 15/80- ALC2/2017 24.10.2017	Deferred
	HQ File :01/80/050/00086/AM17/	RLA File :07/24/040/00168/AM16/	Lic.No/Date: 0710108626 19.08.2015	Defer Date: 05.12.2017.
Decision : The Committee noted that. DIPP has raised deficiency vide their I.D No 12/67/2017-TSW/12 dated 12.9.2017, letter vide e-mail sent to the firm on 18.10.2017. Case is deferred to 5.12.2017.				

9	Case No.: 1/16/80- ALC2/2015	Party Name: GARDNER AEROSPACE PRANITA PRIVATE LIMITED,	Meet No/Date: 15/80- ALC2/2017 24.10.2017	Deferred
	HQ File :01/80/050/00286/AM16/	RLA File :07/24/040/00176/AM16/	Lic.No/Date: 0710108718 11.09.2015	Defer Date: 05.12.2017.
Decision : The Committee noted that the firm's reply dated nil has been sent to MSME on 22.02.2016 for examination and comments. Case is deferred to 05.12.2017.				

10	Case No.: 79/2/80- ALC2/2016	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date: 15/80- ALC2/2017 24.10.2017	Deferred
	HQ File :01/80/050/00082/AM17 /	RLA File :07/24/040/00197/AM16 /	Lic.No/Date: 071010886 8 12.10.2015	Defer Date: 05.12.2017 .
Decision : The committee noted that as per the deficiency raised by DIPP vide ID No.12/47/2017-TSW/15 dated 20.6.2017 letter sent to the firm by e-mail on 31.7.2017 and final reminder sent to the firm on 18.10.2017 to furnish the information. Case is deferred to 5.12.2017				

11	Case No.: 80/2/80- ALC2/2016	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date: 15/80- ALC2/2017 24.10.2017	Deferred
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केंद्र प्रमुख / K. P. SINGH
उप निदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
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वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

HQ :01/80/050/00083/AM17 /	File	RLA :07/24/040/00199/AM16 /	File	Lic.No/Date:071010886 7 12.10.2015	Defer Date: 05.12.2017 .
Decision : The committee noted that as per the deficiency raised by DIPP vide ID No.12/47/2017-TSW/16 dated 20.6.2017 letter sent to the firm by e-mail on 31.7.2017 and final reminder sent to the firm on 18.10.2017. Case is deferred to 5.12.2017					

1 2	Case No.:25/2/80-ALC2/2016	Party Name:ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:15/80-ALC2/2017 24.10.2017	Deferred
	HQ File :01/80/050/00028/AM17 /	RLA File :32/21/040/00079/AM16 /	Lic.No/Date:321007772 4 19.10.2015	Defer Date: 05.12.2017 .
	Decision : The Committee noted that the firm's application sent to DHI on 27.4.2016 to DHI for their comments. It is decided to remind DHI for their comments. Case is :Deferred to 5.12.2017.			

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Case No.: 33/3/80-ALC2/2017	Party Name:S AND W JEWELLERY PRIVATE LIMITED	Meet No/Date:15/80-ALC2/2017 24.10.2017	Deferred
HQ File :01/80/050/00033/AM18 /	RLA File :07/24/040/00227/AM16 /	Lic.No/Date:071010894 3 26.10.2015	Defer Date: 05.12.2017 .
Decision : The Committee noted that the firm's application has been sent to the MSME on 03.05.2017 for examination and comments. Case is deferred to 5.12.2017.			

1 4	Case No.:81/2/80-ALC2/2016	Party Name:DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:15/80-ALC2/2017 24.10.2017	Deferred
	HQ File :01/80/050/00084/AM17 /	RLA File :07/24/040/00252/AM16 /	Lic.No/Date:071010901 2 05.11.2015	Defer Date: 05.12.2017 .
	Decision : The Committee noted that the reply is received from the firm sent to DIPP on 23.10.2017 for examination and comments. Case deferred to 5.12.2017			

1	Case No.:2/2/80-ALC2/2016	Party Name:OPTIMA WIRES PVT LTD	Meet No/Date:15/80-ALC2/2017 24.10.2017	Deferred
5	HQ File :01/80/050/00005/AM17 /	RLA File :34/24/040/00208/AM16 /	Lic.No/Date:341004168 4 19.11.2015	Defer Date: 05.12.2017 .


 क. पी. सिंग/ K. P. SINGH
 उप महानिदेशक विदेश व्यापार
 Deputy Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग/Deptt. of Commerce
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 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

Decision : The Committee noted that the firm's application has been sent to the MSME on 29.08.2016 for examination and comments. Case is deferred to 5.12.2017

1 6	Case No.:14/25/80-ALC2/2015	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:15/80-ALC2/2017 24.10.2017	Deferred
	HQ File :01/80/050/00454/AM16 /	RLA File :03/95/040/00567/AM16 /	Lic.No/Date:031080034 3 20.11.2015	Defer Date: 05.12.2017 .
Decision : The Committee noted that the deficiency letter sent to the firm vide e-mail on 18.10.2017. Case is deferred to 5.12.2017.				

1 7	Case No.:82/2/80-ALC2/2016	Party Name:DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:15/80-ALC2/2017 24.10.2017	Deferred
	HQ File :01/80/050/00085/AM17 /	RLA File :07/24/040/00325/AM16 /	Lic.No/Date:071010919 8 23.12.2015	Defer Date: 05.12.2017 .
Decision : The Committee noted that deficiency raised by DIPP vide their U.O.No. 12/58/2017-TSW /24 dated 01.8.2017. Letter sent to the firm through e mail on 8.9.2017. It is decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to pay applicable custom duty with interest of EODC. Case is deferred to 5.12.2017				

1 8	Case No.:32/3/80-ALC2/2017	Party Name:REFORM TOOLS PVT. LTD.,	Meet No/Date:15/80-ALC2/2017 24.10.2017	Deferred
	HQ File :01/80/050/00032/AM18 /	RLA File :02/24/040/00176/AM16 /	Lic.No/Date:021020641 6 05.01.2016	Defer Date: 05.12.2017 .
Decision : The Committee noted that the firm's application has been sent to the MSME on 03.05.2017 for examination and comments. Case is deferred to 5.12.2017.				

1 9	Case No.:72/2/80-ALC2/2016	Party Name:NIKHTISH ENTERPRISES	Meet No/Date:15/80-ALC2/2017 24.10.2017	Deferred
	HQ File :01/80/050/00075/AM17 /	RLA File :31/83/040/00144/AM16 /	Lic.No/Date:311006587 3 15.01.2016	Defer Date: 05.12.2017 .
Decision : The Committee noted that the firm's reply dated 01.09.2016 has been sent to the MSME (Chemical) on 09.09.2016. It is decided to remind MSME to expedite their comments. Case is deferred to 5.12.2017.				

20	Case No.:23/14/80-ALC2/2016	Party Name:VEE KAY VIKRAM & CO LLP	Meet No/Date:15/80-ALC2/2017 24.10.2017	Deferred
	HQ File :01/80/050/00373/AM17 /	RLA File :08/24/040/00340/AM16 /	Lic.No/Date:081013712 0 03.02.2016	Defer Date: 05.12.2017
Decision : The Committee noted that the firm's application has been sent to MSME (Chemical) on 04.10.2016 for comments. Case is deferred to 5.12.2017.				

21	Case No.:68/2/80-ALC2/2016	Party Name:MINDA SILCA ENGINEERING PRIVATE LIMITED	Meet No/Date:15/80-ALC2/2017 24.10.2017	Deferred
	HQ File :01/80/050/00071/AM17 /	RLA File :05/24/040/00541/AM16 /	Lic.No/Date:051039753 0 08.02.2016	Defer Date: 05.12.2017
Decision : The Committee noted that the firm's application has been sent to MSME on 24.04.2016 for comments. Case deferred to 5.12.2017.				

22	Case No.:67/2/80-ALC2/2016	Party Name:ECOCAT INDIA PVT.LTD.	Meet No/Date:15/80-ALC2/2017 24.10.2017	Deferred
	HQ File :01/80/050/00070/AM17 /	RLA File :05/23/040/00472/AM16 /	Lic.No/Date:051039754 8 09.02.2016	Defer Date: 05.12.2017
Decision : The Committee noted that the firm's application has been sent to MSME on 24.04.2016 for comments. Case is deferred to 5.12.2017				

23	Case No.:9/5/80-ALC2/2016	Party Name:MACO CORPORATION (INDIA) PVT. LTD.,	Meet No/Date:15/80-ALC2/2017 24.10.2017	Deferred
	HQ File :01/80/050/00158/AM17 /	RLA File :02/24/040/00201/AM16 /	Lic.No/Date:021020652 2 03.03.2016	Defer Date: 05.12.2017
Decision : The Committee noted that the firm's application has been sent to MSME on 24.04.2016 for comments. Case is deferred to 5.12.2017				

24	Case No.:88/2/80-ALC2/2016	Party Name:UNIRAY MEDICAL LLP	Meet No/Date:15/80-ALC2/2017 24.10.2017	Deferred
	HQ File :01/80/050/00091/AM17 /	RLA File :03/95/040/00950/AM16 /	Lic.No/Date:031080313 8 08.03.2016	Defer Date: 05.12.2017
Decision : The Committee noted that the firm's application has been sent to				

के. पी. सिंह / K. P. SINGH
उप-निदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
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वाणिज्य विभाग/Deptt. of Commerce
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नई दिल्ली

MSME (Chemical) on 21.02.2017 for comments. Case is deferred to 5.12.2017

2 5	Case No.: 35/3/80- ALC2/2017	Party Name: S AND W JEWELLERY PRIVATE LIMITED	Meet No/Date: 15/80- ALC2/2017 24.10.2017	Deferred
	HQ File :01/80/050/00035/AM18 /	RLA File :07/24/040/00404/AM16 /	Lic.No/Date: 071010951 5 11.03.2016	Defer Date: 05.12.2017
Decision : The Committee noted that the firm's application has been sent to MSME on 03.05.2017 for comments. Case is deferred to 5.12.2017.				

2 6	Case No.: 96/2/80- ALC2/2016	Party Name: DILIGENT SCM SOLUTIONS PRIVATE LIMITED	Meet No/Date: 15/80- ALC2/2017 24.10.2017	Deferred
	HQ File :01/80/050/00099/AM17 /	RLA File :09/24/040/00749/AM16 /	Lic.No/Date: 091006349 7 05.04.2016	Defer Date: 05.12.2017
Decision : The Committee noted that the firm's reply dated 27.01.2017 has been sent to MSME on 08.02.2017 for examination and comments. Case is deferred to 5.12.2017.				

2 7	Case No.: 4/6/80- ALC2/2016	Party Name: ANGIPLAST PRIVATE LIMITED	Meet No/Date: 15/80- ALC2/2017 24.10.2017	Deferred
	HQ File :01/80/050/00163/AM17 /	RLA File :08/24/040/00031/AM17 /	Lic.No/Date: 081013776 5 26.04.2016	Defer Date: 05.12.2017
Decision : The Committee noted that the firm's application has been sent to MSME (Chemical) on 13.06.2016 for examination and comments. Case is deferred to 5.12.2017.				

2 8	Case No.: 42/11/80- ALC2/2016	Party Name: FREEDOM OPHTHALMIC PRIVATE LIMITED,	Meet No/Date: 15/80- ALC2/2017 24.10.2017	Deferred
	HQ File :01/80/050/00315/AM17 /	RLA File :04/24/040/00020/AM17 /	Lic.No/Date: 041016185 2 29.04.2016	Defer Date: 05.12.2017
Decision : The Committee noted that the firm's application has been sent to MSME (Chemical) on 03.10.2016 for examination and comments Case is d deferred to 5.12.2017.				

29	Case No.: 43/11/80- ALC2/2016	Party Name: TERUMO PENPOL PRIVATE LIMITED	Meet No/Date: 15/80- ALC2/2017 24.10.2017	Deferred
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के० ए० सिंह / K. P. SINGH
उप महादेशीय विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार / Govt. of India
नई दिल्ली
Delhi

HQ :01/80/050/00316/A M17/	File RLA :53/24/040/00001/AM1 7/	File Lic.No/Date:53100188 16 03.05.2016	Defer Date: 05.12.2017.
Decision : The Committee noted that the firm's application has been sent to MSME (Chemical) on 27.09.2016 for examination and comments. Case is deferred to 05.12.2017.			

3 0	Case No.: 1/11/80- ALC2/2016	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:15/80- ALC2/2017 24.10.2017	Deferred
	HQ :01/80/050/00274/AM17 /	File RLA :34/24/040/00206/AM16 /	File Lic.No/Date:341004222 9 01.06.2016	Defer Date: 05.12.2017
	Decision : The Committee noted that the firm's application has been sent to MSME (Chemical) on 16.09.2016 for examination and comments. Case is deferred to 5.12.2017.			

31	Case No.: 3/11/80- ALC2/2016	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:15/80- ALC2/2017 24.10.2017	Rejected
	HQ :01/80/050/00276/AM17/	File RLA :34/24/040/00312/AM16/	File Lic.No/Date:3410042230 01.06.2016	
	Decision : The Committee noted that as per deficiency raised by MSME (Chemical) vide OM No. TL-12024/28/2016-GC and F-DCMSME-19 dated 11.04.2017. letter sent to the firm through e mail on 27.6.2017 and final reminder sent vide e mail on 7.9.2017. It is decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC. RA may take further necessary action accordingly .			

3 2	Case No.: 1/8/80- ALC2/2016	Party Name:DOOWON AUTOMOTIVE SYSTEMS INDIA PRIVATE LIMITED	Meet No/Date:15/80- ALC2/2017 24.10.2017	Deferred
	HQ :01/80/050/00253/AM17 /	File RLA :04/24/040/00044/AM17 /	File Lic.No/Date:041016202 4 08.06.2016	Defer Date: 05.12.2017
	Decision : The committee noted that information furnished by the firm vide their letter dated 6.6.2017 sent to DHI on 12.6.2017 for their comments .It is decided ask the firm to furnish earlier norms approved by committee for the same export product . letter sent to the firm through e mail on 24.10.2017. Case is deferred to 5.12.2017.			

3 3	Case No.: 6/11/80- ALC2/2016	Party Name:TERUMO PENPOL PRIVATE	Meet No/Date:15/80- ALC2/2017	Deferred
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के. पी. सिंह / K. P. SINGH
उप निदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार / Govt. of India
नई दिल्ली
Delhi

		LIMITED	24.10.2017	
HQ :01/80/050/00279/AM17 /	File	RLA :53/24/040/00008/AM17 /	File	Lic.No/Date:531001906 5 27.06.2016
Defer Date: 05.12.2017				
Decision : The Committee noted that the firm's application has been sent to MSME (Chemical) on 29.08.2016 for examination and comments. Case is deferred to 05.12.2017.				

	Case No.:14/11/80-ALC2/2016	Party Name:L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:15/80-ALC2/2017 24.10.2017	Deferred
3 4	HQ File :01/80/050/00287/AM17 /	RLA File :03/95/040/00207/AM17 /	Lic.No/Date:031080591 0 04.07.2016	Defer Date: 05.12.2017 .
Decision : The Committee noted that as per the firm's request dated 08.05.2017 for grant of time period 5 month i.e up to end September, 2017 already granted by Norms committee . Case is deferred to 5.12.2017.				

3 5	Case No.:38/11/80-ALC2/2016	Party Name:ANGIPLAST PRIVATE LIMITED	Meet No/Date:15/80-ALC2/2017 24.10.2017	Deferred
	HQ File :01/80/050/00311/AM17 /	RLA File :08/24/040/00114/AM17 /	Lic.No/Date:081013826 3 11.07.2016	Defer Date: 05.12.2017 .
	Decision : The Committee noted that the firm's application has been sent to MSME (Chemical) on 29.08.2016 for examination and comments. . Case is deferred to 05.12.2017.			

3 6	Case No.: 34/3/80-ALC2/2017	Party Name:S AND W JEWELLERY PRIVATE LIMITED	Meet No/Date:15/80-ALC2/2017 24.10.2017	Deferred
	HQ File :01/80/050/00034/AM18 /	RLA File :07/24/040/00132/AM17 /	Lic.No/Date:071011010 1 15.07.2016	Defer Date: 05.12.2017 .
	Decision : The Committee noted that the firm's application has been sent to MSME on 03.05.2017 for examination and comments. Case is deferred to 05.12.2017.			

3	Case No.:31/3/80-ALC2/2017	Party Name:THE ANUP ENGINEERING LIMITED	Meet No/Date:15/80-ALC2/2017 24.10.2017	Deferred
7	HQ File :01/80/050/00031/AM18	RLA File :08/24/040/00139/AM17	Lic.No/Date:081013834 7	Defer Date: 05.12.2017

/	/	21.07.2016	.
Decision : The Committee noted that information furnished by the firm vide their letter dated 1.7.2017 has been perused and found incomplete. DIPP has raised deficiency vide UO No.12/67/2017-TSW/53 dated 12.9.2017. letter sent to the firm vide e mail on 18.10.2017. Case is deferred to 05.12.2017.			

3 8	Case No.: 41/11/80-ALC2/2016	Party Name: PARITA STEEL PRODUCTS	Meet No/Date: 15/80-ALC2/2017 24.10.2017	Deferred
	HQ File :01/80/050/00314/AM17 /	RLA File :52/24/040/00028/AM17 /	Lic.No/Date: 521004197 0 25.07.2016	Defer Date: 05.12.2017 .
Decision : The Committee noted that the firm's application has been sent to MEITY on 11.9.2017 for their examination and comments.. Case is deferred to 05.12.2017..				

3 9	Case No.: 52/23/80-ALC2/2016	Party Name: PYRO ELECTRIC INSTRUMENTS GOA PVT.LTD	Meet No/Date: 15/80-ALC2/2017 24.10.2017	Deferred
	HQ File :01/80/050/00555/AM17 /	RLA File :17/24/040/00078/AM17 /	Lic.No/Date: 171000642 3 29.07.2016	Defer Date: 05.12.2017 .
Decision : The Committee noted that DIPP has raised deficiency vide letter No. 12/58/2017-TSW/58 dated 01.8.2017. letter sent to the firm through e mail on 8.9.2017 with request to furnish the information. It is decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to pay applicable custom duty with interest of EODC. Case is deferred to 5.12.2017.				

4 0	Case No.: 5/14/80-ALC2/2016	Party Name: INJECTOPLAST PVT.LTD	Meet No/Date: 15/80-ALC2/2017 24.10.2017	Deferred
	HQ File :01/80/050/00355/AM17 /	RLA File :06/24/040/00015/AM17 /	Lic.No/Date: 061003843 5 09.08.2016	Defer Date: 05.12.2017 .
Decision : The Committee noted that the firm's application has been sent to MSME (Chemical) on 04.10.2016 for examination and comments. Case is deferred to 5.12.2017..				

4 1	Case No.: 19/14/80-ALC2/2016	Party Name: EURO LABS	Meet No/Date: 15/80-ALC2/2017 24.10.2017	Deferred
	HQ File	RLA File	Lic.No/Date: 031080700	Defer Date:

DR. R. SINGH
Director General of Foreign Trade
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

:01/80/050/00369/AM17 /	:03/94/040/00315/AM17 /	3 10.08.2016	05.12.2017 .
Decision : The Committee noted that the firm's application has been sent to MSME (Chemical) on 04.10.2016 for examination and comments Case is deferred to 05.12.2017.			

4	Case No.:20/23/80-ALC2/2016	Party Name:AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:15/80-ALC2/2017 24.10.2017	Deferred
2	HQ File :01/80/050/00523/AM17 /	RLA File :09/24/040/00297/AM17 /	Lic.No/Date:091006413 9 14.09.2016	Defer Date: 05.12.2017 .
Decision : The Committee noted that information furnished by the firm has been sent to DHI on 5.9.2017 . Case is deferred to 05.12.2017.				

4	Case No.:21/23/80-ALC2/2016	Party Name:AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:15/80-ALC2/2017 24.10.2017	Deferred
3	HQ File :01/80/050/00524/AM17 /	RLA File :09/24/040/00294/AM17 /	Lic.No/Date:091006413 8 14.09.2016	Defer Date: 05.12.2017 .
Decision : The Committee noted that information furnished by the firm has been sent to DHI on 5.9.2017 . Case is deferred to 05.12.2017.				

4	Case No.:22/23/80-ALC2/2016	Party Name:AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:15/80-ALC2/2017 24.10.2017	Deferred
4	HQ File :01/80/050/00525/AM17 /	RLA File :09/24/040/00296/AM17 /	Lic.No/Date:091006413 6 14.09.2016	Defer Date: 05.12.2017 .
Decision : The Committee noted that information furnished by the firm has been sent to DHI on 5.9.2017 . Case is deferred to 05.12.2017.				

4	Case No.:13/16/80-ALC2/2016	Party Name:FABRIMAX ENGINEERING PRIVATE LIMITED,	Meet No/Date:15/80-ALC2/2017 24.10.2017	Rejected
5	HQ File :01/80/050/00388/AM17 /	RLA File :50/24/040/00009/AM17 /	Lic.No/Date:501000230 0 15.09.2016	Defer Date: 05.12.2017 .
Decision : The Committee noted that deficiency letter sent to the firm vide email on 12.6.2017 , 31.7.2017 and final reminder sent through e mail on 7.9.2017. It is decided to reject the case with direction to the firm to pay applicable custom duty				

with interest for EODC.

RA may take further necessary action accordingly .

4 6	Case No.: 3/23/80-ALC2/2016	Party Name: NIPHA EXPORTS PRIVATE LIMITED	Meet No/Date: 15/80-ALC2/2017 24.10.2017	Deferred
	HQ File :01/80/050/00506/AM17 /	RLA File :02/24/040/00118/AM17 /	Lic.No/Date: 021020699 6 15.09.2016	Defer Date: 05.12.2017 .
Decision : The Committee noted that the firm's application has been sent to MSME on 23.02.2017 for examination and comments. Case is deferred to 05.12.2017.				

4 7	Case No.: 15/14/80-ALC2/2016	Party Name: ADVIK HI-TECH PVT..LTD,	Meet No/Date: 15/80-ALC2/2017 24.10.2017	Deferred
	HQ File :01/80/050/00365/AM17 /	RLA File :31/83/040/00082/AM17 /	Lic.No/Date: 311006634 2 19.09.2016	Defer Date: 05.12.2017 .
Decision : The Committee noted that firm's application sent to DHI on 13.9.2017 for their comments. Case is deferred to 05.12.2017.				

4 8	Case No.: 23/23/80-ALC2/2016	Party Name: JAMES ROBINSON LABS PVT LTD	Meet No/Date: 15/80-ALC2/2017 24.10.2017	Deferred
	HQ File :01/80/050/00526/AM17 /	RLA File :09/24/040/00271/AM17 /	Lic.No/Date: 091006414 6 19.09.2016	Defer Date: 05.12.2017 .
Decision : The Committee noted that the firm's application has been sent to MSME on 08.02.2017 for examination and comments. Case is deferred to 05.12.2017..				

4 9	Case No.: 8/23/80-ALC2/2016	Party Name: DILIGENT SCM SOLUTIONS PRIVATE LIMITED	Meet No/Date: 15/80-ALC2/2017 24.10.2017	Deferred
	HQ File :01/80/050/00511/AM17 /	RLA File :09/24/040/00343/AM17 /	Lic.No/Date: 091006421 3 30.09.2016	Defer Date: 05.12.2017 .
Decision : The Committee noted that the firm's application has been sent to MSME on 08.02.2017 for examination and comments. Case is deferred to 05.12.2017.				

5	Case No.: 2/20/80-	Party Name: DEE	Meet No/Date: 15/80-	Deferred
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0	ALC2/2016	DEVELOPMENT ENGINEERS LTD.	ALC2/2017 24.10.2017	
	HQ File :01/80/050/00445/AM17 /	RLA File :05/23/040/00360/AM17 /	Lic.No/Date:051040037 2 07.11.2016	Defer Date: 05.12.2017
Decision : The committee noted that application sent to DHI on 13.1.2017 and information furnished by the firm sent to DHI on 18.9.2017 for their comments. Case is deferred to 05.12.2017.				

5	Case No.:7/3/80-ALC2/2017	Party Name:MINCO TECH (INDIA) PRIVATE LIMITED	Meet No/Date:15/80-ALC2/2017 24.10.2017	Deferred
1	HQ File :01/80/050/00007/AM18 /	RLA File :02/24/040/00152/AM17 /	Lic.No/Date:021020712 6 08.11.2016	Defer Date: 05.12.2017
Decision : The Committee noted that the firm's application has been sent to the MSME on 03.05.2017 for examination and comments. Case is deferred to 05.12.2017..				

5	Case No.:29/9/80-ALC2/2017	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:15/80-ALC2/2017 24.10.2017	Deferred
2	HQ File :01/80/050/00207/AM18 /	RLA File :03/94/040/00736/AM17 /	Lic.No/Date:031080919 4 22.11.2016	Defer Date: 05.12.2017
Decision : The Committee noted that DIPP has raised deficiency vide their I.D.No. 1267/2017-TSW/71 dated 12.9.2017. letter sent to the firm vide e mail on 18.10.2017..Case is deferred to 05.12.2017.				

5	Case No.:9/20/80-ALC2/2016	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:15/80-ALC2/2017 24.10.2017	Deferred
3	HQ File :01/80/050/00452/AM17 /	RLA File :06/24/040/00026/AM17 /	Lic.No/Date:061003849 4 30.11.2016	Defer Date: 05.12.2017
Decision : The Committee noted that hard copy of the application received and sent to MSME on 23.6.2017 for their comments. Case is deferred to 05.12.2017..				

5	Case No.:53/23/80-ALC2/2016	Party Name:RADIANT HEAT EXCHANGER PVT.LTD	Meet No/Date:15/80-ALC2/2017 24.10.2017	Deferred
4	HQ File :01/80/050/00556/AM17 /	RLA File :31/83/040/00112/AM17 /	Lic.No/Date:311006644 0 09.12.2016	Defer Date: 05.12.2017

 श्री० सिंह / K. P. SINGH
 Deputy Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग/Deptt. of Commerce
 भारत सरकार/ Govt. of India
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

Decision : The committee noted that DIPP has raised deficiency vide ID No.12/47/2017-TSW/86 dated 20.6.2017 and letter sent to the firm vide e mail on 21.7.2017 and final reminder sent vide e mail on 18.10.2017 Case is deferred to 05.12.2017 .

5 5	Case No.: 27/23/80-ALC2/2016	Party Name: PETERS SURGICAL INDIA PVT. LTD.	Meet No/Date: 15/80-ALC2/2017 24.10.2017	Deferred
	HQ File :01/80/050/00530/AM17 /	RLA File :05/24/040/00368/AM17 /	Lic.No/Date: 051040070 9 13.12.2016	Defer Date: 05.12.2017
Decision : The Committee noted that the firm's reply dated 08.02.2017 has been sent to the MSME (Chemical) on 08.05.2017 for examination and comments. Case is to deferred to 05.12.2017.				

56	Case No.: 11/23/80-ALC2/2016	Party Name: KELVION INDIA PVT LTD	Meet No/Date: 15/80-ALC2/2017 24.10.2017	Rejected.
	HQ File :01/80/050/00514/AM17/	RLA File :03/94/040/00792/AM17/	Lic.No/Date: 0310809807 14.12.2016	
Decision : The Committee noted that deficiency raised by DIPP vide UO No.12/36/2017-TSW/2 dated 16/05/2017 sent to the firm vide e mail on 19.6.2017 and final reminder sent vide e mail on 07.9.2017. The firm vide their e mail dated 08.9.2017 has furnished copy of their earlier letter dated 20.3.2017. It is noted that firm has not furnished point wise specific reply . It is decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC.				
RA may take further necessary action accordingly .				

5 7	Case No.: 13/23/80-ALC2/2016	Party Name: PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date: 15/80-ALC2/2017 24.10.2017	Deferred
	HQ File :01/80/050/00516/AM17 /	RLA File :03/95/040/00562/AM17 /	Lic.No/Date: 031080996 4 20.12.2016	Defer Date: 05.12.2017
Decision : The Committee noted that the firm's application has been sent to the MSME on 08.02.2017 for examination and comments.. Case is deferred to 05.12.2017.				

के. पी. सिंह / K. P. SINGH
उप निदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/ Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

58	Case No.:17/20/80-ALC2/2016	Party Name:AUTO COMP INDIA PVT. LTD	Meet No/Date:15/80-ALC2/2017 24.10.2017	Deferred
	HQ File :01/80/050/00460/AM17/ /	RLA File :31/83/040/00120/AM17/ /	Lic.No/Date:311006649 2 21.12.2016	Defer Date: 05.12.2017 .
Decision : The Committee noted that the information furnished by the firm vide their letter dated 22.4.2017 sent to DHI on 19.5.2017 for their comments. Case is deferred to 05.12.2017.				

59	Case No.:32/23/80-ALC2/2016	Party Name:APOLLO INTERNATIONAL LIMITED	Meet No/Date:15/80-ALC2/2017 24.10.2017	Deferred
	HQ File :01/80/050/00535/AM17/ /	RLA File :05/23/040/00462/AM17/ /	Lic.No/Date:051040093 8 26.12.2016	Defer Date: 05.12.2017 .
Decision : The Committee noted that the firm's application has been sent to the MSME (Chemical) on 15.02.2017 for examination and comments.. Case is Deferred to 05.12.2017.				

60	Case No.:35/23/80-ALC2/2016	Party Name:ITRON INDIA PVT. LTD.	Meet No/Date:15/80-ALC2/2017 24.10.2017	Deferred
	HQ File :01/80/050/00538/AM17/ /	RLA File :05/23/040/00295/AM17/ /	Lic.No/Date:051040093 2 26.12.2016	Defer Date: 05.12.2017 .
Decision : The Committee noted the deficiency raised by DIPP vide their U.O.No. 12/58/2017-TSW /86 dated 01.8.2017. letter sent to the firm vide e mail on 8.9.2017. It is decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to pay applicable custom duty with interest of EODC. Case is deferred to 5.12.2017.				

61	Case No.:48/23/80-ALC2/2016	Party Name:VENUS INDUSTRIAL CORPORATION	Meet No/Date:15/80-ALC2/2017 24.10.2017	Approved
	HQ File :01/80/050/00551/AM17/ /	RLA File :30/24/040/00029/AM17/ /	Lic.No/Date:3010103916 29.12.2016	.
Decision : The committee decided to ratify the norms as recommended by the DIPP vide their ID.No12/73/2017-TSW/61 dated 23.10.2017 as under :-				
1. Net weight of export product may be specified as 5127.62 Kgs. 2. Quantity of import item may be allowed as 17452 Kgs. as 3.40 Kgs./Kg. content in export product after taking 20% recovery from scrap.				

डॉ० पी० सिंह / K. P. SINGH
 निदेशक, विदेश व्यापार
 Director General of Foreign Trade
 निदेशक, विदेश व्यापार
 Directorate General of Foreign Trade
 वाणिज्य विभाग/Deptt. of Commerce
 भारत सरकार / Govt. of India
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

. RA concern may take further necessary action accordingly

6 2	Case No.:47/23/80-ALC2/2016	Party Name:TERUMO PENPOL PRIVATE LIMITED	Meet No/Date:15/80- ALC2/2017 24.10.2017	Deferred
	HQ File :01/80/050/00550/AM17 /	RLA File :53/24/040/00024/AM17 /	Lic.No/Date:531001926 2 02.01.2017	Defer Date: 05.12.2017 .
Decision : The Committee noted that the firm's application has been sent to the MSME (Chemical) on 08.02.2017 for examination and comments. Case is Deferred to 5.12.2017..				

6 3	Case No.:25/23/80-ALC2/2016	Party Name:CORNING TECHNOLOGIES INDIA PVT. LTD.	Meet No/Date:15/80- ALC2/2017 24.10.2017	Deferred
	HQ File :01/80/050/00528/AM17 /	RLA File :05/23/040/00436/AM17 /	Lic.No/Date:051040108 8 04.01.2017	Defer Date: 05.12.2017 .
Decision : The Committee noted that DEIT vide their deficiency letter No.17/18/2017-IPHW dated 2.6.2017 has requested the firm to furnish information. Information furnished by the firm vide their letter dated 8.6.2017 sent to DEIT on 28.7.2017 for their comments. Case is deferred to 5.12.2017				

6 4	Case No.:26/23/80-ALC2/2016	Party Name:MITA INDIA PRIVATE LIMITED	Meet No/Date:15/80- ALC2/2017 24.10.2017	Deferred
	HQ File :01/80/050/00529/AM17 /	RLA File :05/24/040/00489/AM17 /	Lic.No/Date:051040118 1 06.01.2017	Defer Date: 05.12.2017 .
Decision : The Committee noted that the firm's application has been sent to the MSME on 08.02.2017 for examination and comments.. Case is deferred to 5.12.2017				

65	Case No.:19/26/80-ALC2/2016	Party Name:COTSWOLD ARCHITECTURAL PRODUCTS (INDIA) PVT.LTD.	Meet No/Date:15/80- ALC2/2017 24.10.2017	Rejected
	HQ File :01/80/050/00643/AM17/	RLA File :03/94/040/00877/AM17/	Lic.No/Date:0310810488 12.01.2017	.
Decision : The Committee noted that deficiency letter sent to the firm on 12.6.2017 vide e mail and final reminder sent through e mail on 7.9.2017 and information from the firm not received so far. It is decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC.				

17

डी. पी. सिंह/K. P. SINGH
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

RA may take further necessary action accordingly .

6	Case No.:49/23/80-ALC2/2016	Party Name:PYE TOOLS PVT.LIMITED	Meet No/Date:15/80-ALC2/2017	Deferred
	HQ File :01/80/050/00552/AM17 /	RLA File :30/24/040/00034/AM17 /	Lic.No/Date:301010392 7 16.01.2017	Defer Date: 05.12.2017
Decision : The Committed noted that the firm's application has been sent to MSME (Chemical) on 08.02.2017. Case is deferred to 5.12.2017				

Case No.: 15/3/80- ALC2/2017	Party Name: BGR ENERGY SYSTEMS LIMITED,	Meet No/Date: 15/80- ALC2/2017 24.10.2017	Deferred
HQ File :01/80/050/00015/AM18 /	RLA File :04/24/040/00181/AM17 /	Lic.No/Date: 041016273 0 19.01.2017	Defer Date: 05.12.2017 .
Decision : The committee noted that DIPP has raised deficiency vide ID.No12/73/2017-TSW/67 dated 23.10.2017. . It is decided to ask the firm to furnish information on following points :- 1. Information in respect of Sl. No. 4, 5, 6, 8, 9 & 11 of Standard Deficiency Format, export product wise. 2. Size/Specifications of import items at Sl. No. 2(DSS Pipes) & 6 (DSS Seamless Tubes) and their quantities in meters. 3. Detailed calculations for the quantities of Pipes & Tubes (import items at Sl. No. 2 & 6) supported by length and number of pipes/tubes in the export products. 4. For net weight of components to be manufactured from import item at Sl. No.7, details of components with net weights thereof may be indicated			
Case is deferred to 5.12.2017..			

68	Case No.:56/23/80-ALC2/2016	Party Name:GL&V INDIA PRIVATE LIMITED	Meet No/Date:15/80-ALC2/2017	Approved
	HQ File :01/80/050/00559/AM17/	RLA File :31/83/040/00130/AM17/	Lic.No/Date:3110066556 20.01.2017	
Decision : The committee decided to ratify the norms as recommended by the DIPP vide their ID.No12/73/2017-TSW/68 dated 23.10.2017. as under :-				
1. Word "Relevant" may be pre-fixed with the description of import item at Sl. No. 1 and its quantity may be allowed as 11740 Kgs. as 1.189 Kg./Kg. content in the				

export product after taking 1/3 rd recovery from scrap.	
2.	Quantity of import item at Sl. No. 2 may be allowed as 315 Kgs.
3.	Quantities of import items at Sl. No. 3, 4 & 6 to 29 may be allowed on net to net basis with accountability clause.
4.	Word "Relevant" may be pre-fixed with the description of import item at Sl. No. 5 and its quantity may be allowed as 6078 Kgs. as 1.22 Kg./Kg. content in the export product after taking 1/3 rd recovery from scrap.
. RA concern may take further necessary action accordingly.	

6 9	Case No.: 1/26/80- ALC2/2016	Party Name: A.L. PAPER HOUSE,	Meet No/Date: 15/80- ALC2/2017 24.10.2017	Deferred
	HQ File :01/80/050/00625/AM17 /	RLA File :13/24/040/00043/AM17 /	Lic.No/Date: 131004853 3 24.01.2017	Defer Date: 05.12.2017 .
	Decision : The Committed noted that the firm's application has been sent to MSME on 28.03.2017 for examination and comments. Case is deferred to 5.12.2017.			

7 0	Case No.: 47/3/80- ALC2/2017	Party Name: KELVION INDIA PVT LTD	Meet No/Date: 15/80- ALC2/2017 24.10.2017	Deferred
	HQ File :01/80/050/00047/AM18 /	RLA File :03/94/040/00975/AM17 /	Lic.No/Date: 031081071 8 24.01.2017	Defer Date: 05.12.2017 .
	Decision : The Committee noted that deficiency raised by DIPP vide their i.d no. 12/36/2017-TSW/127 dated 16.5.2017 and letter sent to the firm vide e mail dated 12.6.2017. In response firm has furnished a copy of their same letter dated 20.3.2017 and same is sent to DIPP on 28.7.2017. It is decided to send final reminder to the firm with request to furnish point wise reply with in 15 days failing which the case will be rejected without any further notice.. Case is deferred to 5.12.2017.			

7 1	Case No.: 22/3/80- ALC2/2017	Party Name: PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date: 15/80- ALC2/2017 24.10.2017	Deferred
	HQ File :01/80/050/00022/AM18 /	RLA File :07/24/040/00285/AM17 /	Lic.No/Date: 071011108 5 07.02.2017	Defer Date: 05.12.2017 .
	Decision : The Committee noted that the information furnished by the firm sent to DIPP on 19.9.2017. Case is deferred to 5.12.2017			

7	Case No.: 23/3/80-	Party Name: PLANSEE	Meet No/Date: 15/80-	Deferred
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2	ALC2/2017	INDIA PERFORMANCE MATERIALS PVT LTD	HIGH	ALC2/2017 24.10.2017	
	HQ :01/80/050/00023/AM18 /	File RLA :07/24/040/00297/AM17 /	File	Lic.No/Date:071011109 7 07.02.2017	Defer Date: 05.12.2017
Decision : The Committee noted that the information furnished by the firm sent to DIPP on 19.9.2017. Case is deferred to 5.12.2017.					

7	Case No.:24/3/80- ALC2/2017	Party Name:PLANSEE INDIA PERFORMANCE MATERIALS PVT LTD	HIGH	Meet No/Date:15/80- ALC2/2017 24.10.2017	Deferred
3	HQ :01/80/050/00024/AM18 /	File RLA :07/24/040/00296/AM17 /	File	Lic.No/Date:071011109 4 07.02.2017	Defer Date: 05.12.2017
Decision : The Committee noted that the information furnished by the firm sent to DIPP on 19.9.2017. Case is deferred to 5.12.2017					

7	Case No.:25/3/80- ALC2/2017	Party Name:PLANSEE INDIA PERFORMANCE MATERIALS PVT LTD	HIGH	Meet No/Date:15/80- ALC2/2017 24.10.2017	Deferred
4	HQ :01/80/050/00025/AM18 /	File RLA :07/24/040/00295/AM17 /	File	Lic.No/Date:071011109 2 07.02.2017	Defer Date: 05.12.2017
Decision : The Committee noted that the information furnished by the firm sent to DIPP on 19.9.2017. Case is deferred to 5.12.2017					

7	Case No.:26/3/80- ALC2/2017	Party Name:PLANSEE INDIA PERFORMANCE MATERIALS PVT LTD	HIGH	Meet No/Date:15/80- ALC2/2017 24.10.2017	Deferred
5	HQ :01/80/050/00026/AM18 /	File RLA :07/24/040/00294/AM17 /	File	Lic.No/Date:071011109 1 07.02.2017	Defer Date: 05.12.2017
Decision : The Committee noted that the information furnished by the firm sent to DIPP on 19.9.2017. Case is deferred to 5.12.2017					

7	Case No.:27/3/80- ALC2/2017	Party Name:PLANSEE INDIA PERFORMANCE MATERIALS PVT LTD	HIGH	Meet No/Date:15/80- ALC2/2017 24.10.2017	Deferred
6					

HQ :01/80/050/00027/AM18 /	File RLA :07/24/040/00286/AM17 /	File Lic.No/Date:071011108 6 07.02.2017	Defer Date: 05.12.2017
Decision : The Committee noted that the information furnished by the firm sent to DIPP on 19.9.2017. Case is deferred to 5.12.2017			

Case No.:28/3/80-ALC2/2017	Party Name:PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:15/80-ALC2/2017 24.10.2017	Deferred
HQ :01/80/050/00028/AM18 /	File RLA :07/24/040/00287/AM17 /	File Lic.No/Date:071011108 7 07.02.2017	Defer Date: 05.12.2017
Decision : The Committee noted that the information furnished by the firm sent to DIPP on 19.9.2017. Case is deferred to 5.12.2017			

Case No.:29/3/80-ALC2/2017	Party Name:PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:15/80-ALC2/2017 24.10.2017	Deferred
HQ :01/80/050/00029/AM18 /	File RLA :07/24/040/00288/AM17 /	File Lic.No/Date:071011108 8 07.02.2017	Defer Date: 05.12.2017
Decision : The Committee noted that the information furnished by the firm sent to DIPP on 19.9.2017. Case is deferred to 5.12.2017			

Case No.:30/3/80-ALC2/2017	Party Name:PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:15/80-ALC2/2017 24.10.2017	Deferred
HQ :01/80/050/00030/AM18 /	File RLA :07/24/040/00289/AM17 /	File Lic.No/Date:071011109 0 07.02.2017	Defer Date: 05.12.2017
Decision : The Committee noted that the information furnished by the firm sent to DIPP on 19.9.2017. Case is deferred to 5.12.2017			

Case No.:8/3/80-ALC2/2017	Party Name:HANNING MOTORS INDIA P LTD	Meet No/Date:15/80-ALC2/2017 24.10.2017	Deferred
HQ :01/80/050/00008/AM18 /	File RLA :34/24/040/00316/AM17 /	File Lic.No/Date:341004292 3 09.02.2017	Defer Date: 05.12.2017
Decision : The Committee noted that in response to this office final reminder firm has furnished information vide email dated 8.9.2017 is being sent to DIPP .			

Case is deferred to 05.12.2017.

8	Case No.:42/3/80-ALC2/2017	Party Name:L&T-MHPS BOILERS PVT LTD	Meet No/Date:15/80-ALC2/2017 24.10.2017	Deferred
1	HQ File :01/80/050/00042/AM18 /	RLA File :03/95/040/00686/AM17 /	Lic.No/Date:031081115 7 13.02.2017	Defer Date: 05.12.2017 .
Decision : The Committee noted that deficiency letter issued to the firm on 14.9.2017. Case is deferred to 5.12.2017.				

8	Case No.:43/3/80-ALC2/2017	Party Name:L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:15/80-ALC2/2017 24.10.2017	
2	HQ File :01/80/050/00043/AM18 /	RLA File :03/95/040/00820/AM17 /	Lic.No/Date:031081123 2 15.02.2017	Defer Date: 05.12.2017 .
Decision : The Committee noted that deficiency raised by DHI sent to the firm through e mail on 2.8.2017 and final reminder sent to the vide e-mail on 18.10.2017 to furnish information.. Case is deferred to 5.12.2017.				

8	Case No.:46/5/80-ALC2/2017	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:15/80-ALC2/2017 24.10.2017	Deferred
3	HQ File :01/80/050/00107/AM18 /	RLA File :34/24/040/00301/AM17 /	Lic.No/Date:341004293 5 15.02.2017	Defer Date: 05.12.2017 .
Decision : The Committee noted that firms application has been sent to MSME on 20.6.2017 for their examination and comments . Case is deferred to 5.12.2017.				

8	Case No.:43/5/80-ALC2/2017	Party Name:SAIRA ASIA INTERIORS PVT LTD	Meet No/Date:15/80-ALC2/2017 24.10.2017	Deferred
4	HQ File :01/80/050/00104/AM18 /	RLA File :34/24/040/00335/AM17 /	Lic.No/Date:341004294 4 16.02.2017	Defer Date: 05.12.2017 .
Decision : The Committee noted that the firm's application has been sent to MSME on 2.8.2017. for their comments. Case is deferred to 5.12.2017.				

8	Case No.:44/5/80-ALC2/2017	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:15/80-ALC2/2017 24.10.2017	Deferred
5				

के. पी. सिंह / K. P. SINGH
उप निदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

HQ :01/80/050/00105/AM18 /	File :34/24/040/00310/AM17 /	RLA :34/24/040/00310/AM17 /	File :34/24/040/00310/AM17 /	Lic.No/Date:341004295 4 20.02.2017	Defer Date: 05.12.2017 .
Decision : The Committee noted that the firm's application has been sent to MSME on 20.6.2017 for examination and comments. Case is deferred to 5.12.2017.					

	Case No.:13/3/80-ALC2/2017	Party Name:INTERPUMP HYDRAULICS INDIA PVT. LTD.,	Meet No/Date:15/80-ALC2/2017 24.10.2017	Deferred
8 6	HQ File :01/80/050/00013/AM18 /	RLA File :04/24/040/00199/AM17 /	Lic.No/Date:041016282 9 23.02.2017	Defer Date: 05.12.2017 .
Decision : The Committee noted that the firm's application has been sent to MSME on 26.5.2017 for examination and comments. Case is deferred to 5.12.2017.				

	Case No.:40/3/80-ALC2/2017	Party Name:STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:15/80-ALC2/2017 24.10.2017	Deferred
8 7	HQ File :01/80/050/00040/AM18 /	RLA File :03/95/040/00656/AM17 /	Lic.No/Date:031081141 6 23.02.2017	Defer Date: 05.12.2017 .
Decision : The Committee noted that MEIT has called for information from the firm vide letter no. 17/30/2017-IPHW dated 04.7.2017. It is decided to send reminder to the firm to furnish the information. Case is deferred to 5.12.2017.				

8 8	Case No.:26/26/80-ALC2/2016	Party Name:TERUMO PENPOL PRIVATE LIMITED	Meet No/Date:15/80- ALC2/2017 24.10.2017	Deferred
	HQ File :01/80/050/00650/AM17 /	RLA File :53/24/040/00027/AM17 /	Lic.No/Date:531001928 1 28.02.2017	Defer Date: 05.12.2017 .
	Decision : The Committee noted that the firm's application has been sent to MSME (Chemical) on 27.03.2017 for examination and comments. Case is deferred to o 5.12.2017.			

8	Case No.:41/3/80-ALC2/2017	Party Name:STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:15/80-ALC2/2017 24.10.2017	Deferred
9	HQ File :01/80/050/00041/AM18	RLA File :03/95/040/00754/AM17	Lic.No/Date:031081171 4	Defer Date: 05.12.2017

/	/	08.03.2017	.
Decision : The Committee noted that the firm's reply sent to MEIT on 28.7.2017 for their comments. Case is deferred to 5.12.2017.			

9 0	Case No.: 45/3/80-ALC2/2017	Party Name: AUTOFITS PACKAGING PVT.LTD.	Meet No/Date: 15/80-ALC2/2017 24.10.2017	Deferred
	HQ File :01/80/050/00045/AM18 /	RLA File :03/94/040/01095/AM17 /	Lic.No/Date: 031081174 7 09.03.2017	Defer Date: 05.12.2017 .
	Decision : The Committee noted that the firm's application has been sent to MSME (Chemical) on 03.05.2017 for examination and comments. Case is deferred to 5.12.2017			

9 1	Case No.: 47/5/80-ALC2/2017	Party Name: BANCO PRODUCTS (INDIA) LIMITED	Meet No/Date: 15/80-ALC2/2017 24.10.2017	Deferred
	HQ File :01/80/050/00108/AM18 /	RLA File :34/24/040/00312/AM17 /	Lic.No/Date: 341004301 5 09.03.2017	Defer Date: 05.12.2017 .
	Decision : The Committee noted that the firm's application has been sent to DHI on 20.6.2017 for examination and comments. letter sent to the firm vide e-mail on 26.10.2017 to furnish the earlier advance authorisation number of same export product against which norms earlier allowed. Case is deferred to 5.12.2017.			

9 2	Case No.: 5/26/80-ALC2/2016	Party Name: BIO - TECH VISION CARE PVT.LTD	Meet No/Date: 15/80-ALC2/2017 24.10.2017	Deferred
	HQ File :01/80/050/00629/AM17 /	RLA File :08/24/040/00488/AM17 /	Lic.No/Date: 081013986 1 10.03.2017	Defer Date: 05.12.2017 .
	Decision : The Committee noted that hard copy is not received. Letter sent to the firm & RA, Ahmedabad vide e-mail on 12.6.2017 and reminder sent to the firm on 7.9.2017. The Committee decided to send final reminder to RA & firm to furnish hard copy of the application within 15 days failing which the case will be closed. Case is deferred to 5.12.2017.			

9 3	Case No.: 17/3/80-ALC2/2017	Party Name: BIO - TECH VISION CARE PVT.LTD	Meet No/Date: 15/80-ALC2/2017 24.10.2017	Deferred
	HQ File	RLA File	Lic.No/Date: 081013986	Defer Date:

:01/80/050/00017/AM18 /	:08/24/040/00497/AM17 /	0 10.03.2017	05.12.2017
Decision : The Committee deliberated on the case and noted that. MEIT has returned the case stating that the matter is not concerned to their Ministry. Case is deferred to 5.12.2017.			

9 4	Case No.: 45/5/80-ALC2/2017	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date: 15/80-ALC2/2017 24.10.2017	Deferred
	HQ File :01/80/050/00106/AM18 /	RLA File :34/24/040/00309/AM17 /	Lic.No/Date: 341004303 6 17.03.2017	Defer Date: 05.12.2017
Decision : The Committee noted that the firm's application has been sent to MSME (Chemical) on 20.6.2017 for examination and comments. Case is deferred to 5.12.2017.				

9 5	Case No.: 11/3/80-ALC2/2017	Party Name: MINDA SILCA ENGINEERING PRIVATE LIMITED	Meet No/Date: 15/80-ALC2/2017 24.10.2017	Deferred
	HQ File :01/80/050/00011/AM18 /	RLA File :05/24/040/00634/AM17 /	Lic.No/Date: 051040200 1 20.03.2017	Defer Date: 05.12.2017
Decision : The Committee noted that the firm's application has been sent to MSME on 03.05.2017 for examination and comments. Case is deferred to 5.12.2017.				

9 6	Case No.: 21/3/80-ALC2/2017	Party Name: AQUASUB ENGINEERING	Meet No/Date: 15/80-ALC2/2017 24.10.2017	Deferred
	HQ File :01/80/050/00021/AM18 /	RLA File :32/24/040/00041/AM17 /	Lic.No/Date: 321007812 8 20.03.2017	Defer Date: 05.12.2017
Decision : The Committee noted that hard copy of the firm's application has not been received and letter sent by e mail on 12.6.2017 to firm and RA to forward 4 sets of application to DGFT HQ for consideration of the case. The Committee decided to send reminder to RA & firm to furnish hard copy of application within 15 days failing which case will be closed. Case is deferred to 5.12.2017.				

9 7	Case No.: 54/3/80-ALC2/2017	Party Name: MIBA DRIVETEC INDIA PRIVATE LIMITED	Meet No/Date: 15/80-ALC2/2017 24.10.2017	Deferred
	HQ File	RLA File	Lic.No/Date: 311006662	Defer Date:

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सिंह/क. प. सिंह
सिंह/क. प. सिंह
Director General of Foreign Trade
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

:01/80/050/00054/AM18 /	:31/83/040/00179/AM17 /	7 21.03.2017	05.12.2017 .
Decision : The Committee noted that the firm's application has been sent to MSME on 26.5.2017 for their comments. case is deferred to 5.12.2017.			

9	Case No.:16/3/80-ALC2/2017	Party Name:AUROLAB	Meet No/Date:15/80-ALC2/2017 24.10.2017	Deferred
8	HQ File :01/80/050/00016/AM18 /	RLA File :35/24/040/00061/AM17 /	Lic.No/Date:351004514 4 23.03.2017	Defer Date: 05.12.2017 .
Decision : The Committee deliberated on the case and noted that. MEIT has returned the case stating that the matter is not concerned to their Ministry. Caseis deferred to 5.12.2017.				

9	Case No.:20/3/80-ALC2/2017	Party Name:KYOCERA CTC PRECISION TOOLS PRIVATE LIMITED	Meet No/Date:15/80-ALC2/2017 24.10.2017	Deferred
9	HQ File :01/80/050/00020/AM18 /	RLA File :02/24/040/00267/AM17 /	Lic.No/Date:021020749 6 24.03.2017	Defer Date: 05.12.2017 .
Decision : The Committee noted that the firm's application has been sent to MSME on 26.5.2017 for examination and comments. Caseis deferred to 5.12.2017.				

10	Case No.:53/3/80-ALC2/2017	Party Name:GL&V INDIA PRIVATE LIMITED	Meet No/Date:15/80-ALC2/2017 24.10.2017	Deferred
0	HQ File :01/80/050/00053/AM18 /	RLA File :31/83/040/00185/AM17 /	Lic.No/Date:311006664 0 29.03.2017	Defer Date: 05.12.2017 .
Decision : The Committee noted that the DIPP has raised the deficiency vide their I.D. No. 12/73/2017-TSW/100 dated 23.10.2017. It is decided to ask the firm to furnish information on following points :-				
1. Information in respect of Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format. 2. Information in respect of Sl. No. 14 of Standard Deficiency				

Format, in respect of import item at Sl. No. 5..

. Case is deferred to 5.12.2017.

10 1	Case No.: 49/5/80-ALC2/2017	Party Name: OM OPTEL INDUSTRIES PRIVATE LIMITED,	Meet No/Date: 15/80-ALC2/2017 24.10.2017	Deferred
	HQ File :01/80/050/00110/AM18 /	RLA File :11/24/040/00001/AM18 /	Lic.No/Date: 111002827 6 13.04.2017	Defer Date: 05.12.2017
	Decision : The Committee noted that DIET has sent deficiency letter no 17/37/2017 dated 07.7.2017 to the firm to furnish information. Final reminder sent through e mail on 7.9.2017. The firm vide their e mail dated 11.9.2017 has requested for grant of 30 days time to furnish information, as due to accident in bike doctor advised rest. It is decided to allow time to furnish information as requested by the firm . Case is deferred to 5.12.2017.			

10 2	Case No.: 1/3/80-ALC2/2017	Party Name: SIRIA IMPEX PVT.LTD.	Meet No/Date: 15/80-ALC2/2017 24.10.2017	Deferred
	HQ File :01/80/050/00001/AM18 /	RLA File :05/24/040/00013/AM18 /	Lic.No/Date: 051040224 7 18.04.2017	Defer Date: 05.12.2017
	Decision : The Committee noted that letter sent vide email to RA on 12.6.2017 and reminder sent on 24.10.2017 to forward 4 sets of application to DGFT HQ for consideration of the case. The hard copy is not received so far, It is decided to send final reminder to RA to furnish hard copy of the application within 15 days failing which the case will be treated as closed. Case is deferred to 5.12.2017.			

10 3	Case No.: 2/9/80-ALC2/2017	Party Name: PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date: 15/80-ALC2/2017 24.10.2017	Deferred
	HQ File :01/80/050/00180/AM18 /	RLA File :07/24/040/00299/AM17 /	Lic.No/Date: 071011148 8 26.04.2017	Defer Date: 05.12.2017
	Decision : The Committed noted that information furnished by the firm sent to DIPP on 19.9.2017. Case is deferred to 5.12.2017.			

104	Case No.:3/9/80-ALC2/2017	Party Name:PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:15/80-ALC2/2017 24.10.2017	Deferred
	HQ File :01/80/050/00181/AM18 /	RLA File :07/24/040/00300/AM17 /	Lic.No/Date:071011148 6 26.04.2017	Defer Date: 05.12.2017
Decision : The Committed noted that information furnished by the firm sent to DIPP on 19.9.2017. Case is deferred to 5.12.2017.				

105	Case No.:5/9/80-ALC2/2017	Party Name:PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:15/80-ALC2/2017 24.10.2017	Deferred
	HQ File :01/80/050/00183/AM18 /	RLA File :07/24/040/00298/AM17 /	Lic.No/Date:071011148 7 26.04.2017	Defer Date: 05.12.2017
Decision : The Committed noted that information furnished by the firm sent to DIPP on 19.9.2017. Case is deferred to 5.12.2017.				

106	Case No.:55/3/80-ALC2/2017	Party Name:FRIZAIR PRIVATE LIMITED	Meet No/Date:15/80-ALC2/2017 24.10.2017	Deferred
	HQ File :01/80/050/00055/AM18 /	RLA File :09/24/040/00028/AM18 /	Lic.No/Date:091006497 4 27.04.2017	Defer Date: 05.12.2017
Decision : The Committee noted that hard copy of the application not received. Letter sent to RA Hyderabad on 12.6.2017 and reminder sent vide e mail on 24.10.2017.. It is decided to send final reminder to furnish hard copy of application within 15 days failing which case will be closed.. Case is deferred to 05.12.2017.				

107	Case No.:4/9/80-ALC2/2017	Party Name:PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:15/80-ALC2/2017 24.10.2017	Deferred
	HQ File :01/80/050/00182/AM18 /	RLA File :07/24/040/00305/AM17 /	Lic.No/Date:071011149 9 28.04.2017	Defer Date: 05.12.2017

Decision : The Committed noted that information furnished by the firm sent to DIPP on 19.9.2017. Case is deferred to 5.12.2017.

108	Case No.: 6/9/80-ALC2/2017	Party Name: PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date: 15/80-ALC2/2017 24.10.2017	Deferred
	HQ File :01/80/050/00184/AM18 /	RLA File :07/24/040/00301/AM17 /	Lic.No/Date: 071011149 7 28.04.2017	Defer Date: 05.12.2017
Decision : The Committed noted that information furnished by the firm sent to DIPP on 19.9.2017. Case is deferred to 5.12.2017.				

109	Case No.: 15/12/80-ALC2/2017	Party Name: SHIV HYDROMET	Meet No/Date: 15/80-ALC2/2017 24.10.2017	Deferred
	HQ File :01/80/050/00229/AM18 /	RLA File :24/24/040/00004/AM18 /	Lic.No/Date: 241004221 1 19.05.2017	Defer Date: 05.12.2017
Decision : The Committee noted that the application of the firm sent to Ministry of Mines for their comments Case is deferred to 5.12.2017				

110	Case No.: 15/9/80-ALC2/2017	Party Name: MACAWBER BEEKAY PVT. LTD.	Meet No/Date: 15/80-ALC2/2017 24.10.2017	Deferred
	HQ File :01/80/050/00193/AM18 /	RLA File :05/24/040/00079/AM18 /	Lic.No/Date: 051040265 8 22.05.2017	Defer Date: 05.12.2017
Decision : The Committee noted that the firm's application has been sent DHI for examination and comments on 2.8.2017. Case is deferred to 5.12.2017				

111	Case No.: 1/12/80-ALC2/2017	Party Name: INTERPUMP HYDRAULICS INDIA PVT. LTD.,	Meet No/Date: 15/80-ALC2/2017 24.10.2017	Deferred
	HQ File :01/80/050/00215/AM18 /	RLA File :04/24/040/00037/AM18 /	Lic.No/Date: 041016315 0 25.05.2017	Defer Date: 05.12.2017

Decision : The Committee noted that the firm's application has been sent DHI for examination and comments on 6.9.2017. Case is deferred to 5.12.2017

11 2	Case No.: 2/12/80-ALC2/2017	Party Name: FREUDENBERG FILTRATION TECHNOLOGIES INDIA PVT.LTD.	Meet No/Date: 15/80-ALC2/2017 24.10.2017	Deferred
	HQ File :01/80/050/00216/AM18 /	RLA File :31/83/040/00158/AM17 /	Lic.No/Date: 311006675 9 25.05.2017	Defer Date: 05.12.2017

Decision : The Committee noted that DIPP has raised deficiency vide their ID. No. 12/67/2017-TSW/137 dated 12.9.2017. Letter sent to the firm vide e-mail on 18.10.2017 to furnish the information. Case is deferred to 5.12.2017.

11 3	Case No.: 20/9/80-ALC2/2017	Party Name: CORNING TECHNOLOGIES INDIA PVT. LTD.	Meet No/Date: 15/80-ALC2/2017 24.10.2017	Deferred
	HQ File :01/80/050/00198/AM18 /	RLA File :05/23/040/00081/AM18 /	Lic.No/Date: 051040302 9 05.06.2017	Defer Date: 05.12.2017

Decision : The Committee noted that the firm's application has been sent to MEIT on 26.7.2017 for examination and comments. Case is deferred to 5.12.2017

11 4	Case No.: 21/9/80-ALC2/2017	Party Name: MACAWBER BEEKAY PVT. LTD.	Meet No/Date: 15/80-ALC2/2017 24.10.2017	Deferred
	HQ File :01/80/050/00199/AM18 /	RLA File :05/24/040/00114/AM18 /	Lic.No/Date: 051040304 7 06.06.2017	Defer Date: 05.12.2017

Decision : The Committee noted that the firm's application has been sent to DHI on 2.8.2017 for their examination and comments. Letter sent to the firm vide e-mail on 18.10.2017 to furnish the information. Case is deferred to 5.12.2017

11 5	Case No.: 32/9/80-ALC2/2017	Party Name: UNDERCARRIAGE AND TRACTOR PARTS PVT.LTD.	Meet No/Date: 15/80-ALC2/2017 24.10.2017	Approved
	HQ File :01/80/050/00210/AM18 /	RLA File :03/95/040/00182/AM18 /	Lic.No/Date: 031081383 4	

8/	07.06.2017
Decision : The committee decided to ratify the norms on repeat basis as per their Advance Authorization No. 0310781233 dated 09.05.2014 ratified in NC meeting No. 19/80 dated 09/12/2014 as recommended by the DIPP vide their ID.No12/73/2017-TSW/115 dated 23.10.2017. as under :- 1. Quantities of import items at Sl. No. 1 to 6 may be allowed on net to net basis with accountability clause. 2. Quantity of import item at Sl. No. 7 may be allowed as applied for i.e. 4840 Kgs. being less than 1.25% of FOB value of exports. 3. Quantity of import item at Sl. No. 8 may be allowed as 1043819 Kgs. as 1.353 Kg./Kg. content in the export products after taking 1/3rd recovery from scrap. RA concern may take further necessary action accordingly.	

11 6	Case No.: 11/9/80-ALC2/2017	Party Name:DOOWON AUTOMOTIVE SYSTEMS INDIA PRIVATE LIMITED	Meet No/Date:15/80-ALC2/2017 24.10.2017	Deferred
	HQ File :01/80/050/00189/AM18 /	RLA File :04/24/040/00055/AM18 /	Lic.No/Date:041016319 3 08.06.2017	Defer Date: 05.12.2017
Decision : The Committee noted that the firm's application has been sent to DHI on 26.7.2017 for examination and comments and letter sent to the firm vide e-mail on 24.10.2017 to furnish the information. . Case is deferred to 5.12.2017				

11 7	Case No.: 14/9/80-ALC2/2017	Party Name:DOOWON AUTOMOTIVE SYSTEMS INDIA PRIVATE LIMITED	Meet No/Date:15/80-ALC2/2017 24.10.2017	Deferred
	HQ File :01/80/050/00192/AM18 /	RLA File :04/24/040/00056/AM18 /	Lic.No/Date:041016319 4 08.06.2017	Defer Date: 05.12.2017
Decision : The Committee noted that the firm's application has been sent to DHI on 26.7.2017 for examination and comments and letter sent to the firm vide e-mail on 24.10.2017 to furnish the information. . Case is deferred to 5.12.2017				

11 8	Case No.: 16/9/80-ALC2/2017	Party Name:SPRAYTEC (INDIA) LTD.,	Meet No/Date:15/80-ALC2/2017 24.10.2017	Deferred
	HQ File :01/80/050/00194/AM18 /	RLA File :05/24/040/00133/AM18 /	Lic.No/Date:051040310 5 13.06.2017	Defer Date: 05.12.2017

Decision : The Committee noted that DIPP has raised deficiency vide their ID. No 12/67/2017-TSW/144 dated 12.9.2017 and letter sent to the firm vide e-mail on 24.10.2017. Case is deferred to 5.12.2017.			

119	Case No.: 27/9/80-ALC2/2017	Party Name: TERUMO PENPOL PRIVATE LIMITED	Meet No/Date: 15/80-ALC2/2017 24.10.2017	Deferred
	HQ File :01/80/050/00205/AM18 /	RLA File :53/24/040/00003/AM18 /	Lic.No/Date: 531001941 7 15.06.2017	Defer Date: 05.12.2017
Decision : The Committee noted that the firm's application has been sent to MSME on 26.7.2017 for examination and comments. Case is deferred to 5.12.2017.				

120	Case No.: 17/9/80-ALC2/2017	Party Name: WINTAGE ENGINEERS & CONSULTANTS PVT. LTD.	Meet No/Date: 15/80-ALC2/2017 24.10.2017	Deferred
	HQ File :01/80/050/00195/AM18 /	RLA File :05/24/040/00070/AM18 /	Lic.No/Date: 051040314 5 16.06.2017	Defer Date: 05.12.2017
Decision : The Committee noted that the firm's application has been sent to DIPP on 26.7.2017 for examination and comments and deficiency letter sent to the firm vide email on 7.9.2017 to furnish information Case is deferred to 05.12.2017.				

121	Case No.: 7/9/80-ALC2/2017	Party Name: INDUS REFRIGERATION PVT LTD	Meet No/Date: 15/80-ALC2/2017 24.10.2017	Deferred
	HQ File :01/80/050/00185/AM18 /	RLA File :04/24/040/00038/AM18 /	Lic.No/Date: 041016324 0 19.06.2017	Defer Date: 05.12.2017
Decision : The Committee noted that DIPP has raised deficiency vide their ID. No 12/67/2017-TSW/147 dated 12.9.2017 and letter sent to the firm vide e-mail on 24.10.2017. Case is deferred to 5.12.2017.				

122	Case No.: 17/12/80-ALC2/2017	Party Name: GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date: 15/80-ALC2/2017 24.10.2017	Closed
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HQ :01/80/050/00231/AM18/	File RLA :03/94/040/00214/AM18/	File Lic.No/Date:0310814085 19.06.2017	
Decision : The committee noted that the said case has already approved in meeting no 12 dated 12.9.2017. It is decided to withdraw the case from agenda.			

12 3	Case No.:10/9/80-ALC2/2017	Party Name:S AND P ENTERPRISES	Meet No/Date:15/80-ALC2/2017 24.10.2017	Deferred
	HQ :01/80/050/00188/AM18/ /	File RLA :04/24/040/00058/AM18/ /	File Lic.No/Date:041016324 7 20.06.2017	Defer Date: 05.12.2017
	Decision : The Committee noted that the firm's application has been sent to MSME on 26.7.2017 for examination and comments. Case is deferred to 5.12.2017.			

12 4	Case No.:12/9/80-ALC2/2017	Party Name:HELVOET RUBBER AND PLASTIC TECHNOLOGIES INDIA P.L.	Meet No/Date:15/80-ALC2/2017 24.10.2017	Deferred
	HQ :01/80/050/00190/AM18/ /	File RLA :31/83/040/00046/AM18/ /	File Lic.No/Date:311006678 8 20.06.2017	Defer Date: 05.12.2017
	Decision : The Committee noted that the firm's application has been sent to DIPP on 2.8.2017 for examination and comments. Case is deferred to 5.12..2017.			

12 5	Case No.:8/9/80-ALC2/2017	Party Name:AUTOCOMP CORPORATION PANSE PRIVATE LIMITED	Meet No/Date:15/80-ALC2/2017 24.10.2017	Deferred
	HQ :01/80/050/00186/AM18/ /	File RLA :31/83/040/00044/AM18/ /	File Lic.No/Date:311006678 9 21.06.2017	Defer Date: 05.12.2017
	Decision : The Committee noted that the firm's application has been sent to DHI on 26.7.2017 for examination and comments and deficiency letter sent to the firm vide e mail on 7.9.2017. It is decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to pay applicable custom duty with interest of EODC. Case is deferred			

to 5.12.2017

12 6	Case No.:23/9/80-ALC2/2017	Party Name: SPIROTECH HEAT EXCHANGERS PVT. LTD.	Meet No/Date: 15/80-ALC2/2017 24.10.2017	Deferred
	HQ File :01/80/050/00201/AM18 /	RLA File :05/24/040/00085/AM18 /	Lic.No/Date: 051040320 5 22.06.2017	Defer Date: 05.12.2017
	Decision : The Committee noted that deficiency raised by DIPP vide their U.O.No. 12/58/2017-TSW /170 dated 01.8.2017. Letter sent to the firm to furnish information vide e mail on 07.9.2017. It is decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to pay applicable custom duty with interest of EODC. Case is deferred to 5.12.2017.			

12 7	Case No.:13/9/80-ALC2/2017	Party Name: EMERSON CLIMATE TECHNOLOGIES INDIA PVT LTD	Meet No/Date: 15/80-ALC2/2017 24.10.2017	Deferred
	HQ File :01/80/050/00191/AM18 /	RLA File :31/82/040/00228/AM17 /	Lic.No/Date: 311006679 5 23.06.2017	Defer Date: 05.12.2017
	Decision : The Committee noted that deficiency raised by DIPP vide their U.O.No. 12/58/2017-TSW /171 dated 01.8.2017. Letter sent to the firm to furnish information vide e mail on 07.9.2017. It is decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to pay applicable custom duty with interest of EODC. Case is deferred to 5.12.2017.			

12 8	Case No.:19/9/80-ALC2/2017	Party Name: NIPRO INDIA CORPORATION PRIVATE LIMITED	Meet No/Date: 15/80-ALC2/2017 24.10.2017	Deferred
	HQ File :01/80/050/00197/AM18 /	RLA File :31/83/040/00047/AM18 /	Lic.No/Date: 311006679 6 23.06.2017	Defer Date: 05.12.2017
	Decision : The Committee noted that information furnished by the firm is being sent to DIPP . Case is deferred to 5.12.2017.			

12 9	Case No.:8/12/80-ALC2/2017	Party Name: BLISS ANAND PVT.LTD.,	Meet No/Date: 15/80-ALC2/2017	Deferred
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उद्योग विभाग /K. P. SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

			24.10.2017	
HQ :01/80/050/00222/AM18 /	File	RLA :05/23/040/00103/AM18 /	File	Lic.No/Date:051040323 3 27.06.2017
				Defer Date: 05.12.2017
Decision : : The Committee noted that firm's application sent to DIPP on 5.9.2017 for their examination and comments and letter sent to the firm on 24.10.2017 to furnish the information. . Case is deferred to 5.12.2017.				

13 0	Case No.: 22/12/80-ALC2/2017	Party Name:LEV RAM LIFESCIENCES PVT LTD	Meet No/Date:15/80-ALC2/2017 24.10.2017	Deferred
	HQ File :01/80/050/00236/AM18 /	RLA File :03/95/040/00240/AM18 /	Lic.No/Date:031081447 3 05.07.2017	Defer Date: 05.12.2017 .
	Decision : The Committee noted that the firm's application has been sent to DIPP (chemical) on 5.9.2017 for examination and comments. Case is deferred to 05.12.2017.			

	Case No.: 10/12/80-ALC2/2017	Party Name:MAGPPIE INTERNATIONAL LTD.	Meet No/Date:15/80-ALC2/2017 24.10.2017	Deferred
13 1	HQ File :01/80/050/00224/AM18 /	RLA File :05/24/040/00163/AM18 /	Lic.No/Date:051040334 2 06.07.2017	Defer Date: 05.12.2017 .
Decision : The Committee noted that DIPP has raised deficiency vide their I.D.No. 12/67/2017-TSW/161 dated 12.9.2017 and letter sent to the firm on 24.10.2017 to furnish the information. Case is deferred to 5.12.2017.				

	Case No.:18/12/80-ALC2/2017	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:15/80-ALC2/2017 24.10.2017	Approved
	HQ File :01/80/050/00232/AM18 /	RLA File :03/94/040/00290/AM18 /	Lic.No/Date:031081452 9 10.07.2017	.
13 2	Decision : The committee decided to ratify the norms as recommended by the DIPP vide their ID.No12/73/2017-TSW/132 dated 23.10.2017. as under :- 1. Net Empty weight of 48320 Kgs. may be specified with the quantities of each export product at Sl. No. 1 & 2. 2. Net Empty weight of 61481 Kgs. may be specified with the quantity of each export product at Sl. No. 3 to 6. 3. Net Empty weight of 92808 Kgs. may be specified with the quantity			

- of each export product at Sl. No. 7 to 10.
4. Net Empty weight of 54050 Kgs. may be specified with the quantity of each export product at Sl. No. 11 to 14.
 5. Net Empty weight of 40492 Kgs. may be specified with the quantity of each export product at Sl. No. 15 & 16.
 6. Net Empty weight of 76944 Kgs. may be specified with the quantity of each export product at Sl. No. 17 to 20.
 7. Word "Relevant" may be prefixed with the description of import items at Sl. No. 1 to 5 & 13 to 18.
 8. Quantity of import item at Sl. No. 1 may be allowed as 250035 Kgs. as 1.05 Kgs./kg. content in the export products.
 9. Quantity of import item at Sl. No. 2 may be allowed as 19417 Kgs. as 1.304 Kgs./kg. content in the export products after taking 1/3rd recovery from scrap.
 10. Quantity of import item at Sl. No. 3 may be allowed as applied for i.e. 43280 Kgs. as 1.05 Kgs./kg. content in the export products.
 11. Quantity of import item at Sl. No. 4 may be allowed as 16838 Kgs. as 1.10 Kgs./kg. content in the export products after taking 1/3rd recovery from scrap.
 12. Quantity of import item at Sl. No. 5 may be allowed as 104973 Kgs. as 1.054 Kgs./kg. content in the export products after taking 1/3rd recovery from scrap.
 13. Quantity of import item at Sl. No. 6 may be allowed as 466 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e 35630 Kgs. inclusive of 5% wastage.
 14. Quantity of import item at Sl. No. 7 may be allowed as 376 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e 157068 Kgs. inclusive of 5% wastage.
 15. Quantity of import item at Sl. No. 8 may be allowed as 86 Nos. on net to net basis. Duty free weight of this item may be allowed as 44588 Kgs. inclusive of 72 % wastage after taking 20 % recovery from scrap.
 16. Quantity of import item at Sl. No. 9 may be allowed as 76 Nos. on net to net basis. Duty free weight of this item may be allowed as 174066 Kgs. inclusive of 21 % wastage after taking 20 % recovery from scrap.
 17. Quantity of import item at Sl. No. 10 may be allowed as 120 Nos. on net to net basis. Duty free weight of this item may be allowed as 117074 Kgs. inclusive of 61 % wastage after taking 20 % recovery from scrap.
 18. Quantity of import item at Sl. No. 11 may be allowed as 56 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e 166076 Kgs. inclusive of 5% wastage.
 19. Quantity of import item at Sl. No. 12 may be allowed as 68 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e 1634 Kgs. inclusive of 5% wastage.
 20. Quantity of import item at Sl. No. 13 may be allowed as 54206

	Kgs. (53947 Meters) inclusive of 3 % wastage, as required for manufacture of U-tubes. 21. Quantity of import item at Sl. No. 14 may be allowed as 506 Kgs. (631.2 Meters) inclusive of 2 % wastage. 22. Quantity of import item at Sl. No. 15 may be allowed as 44157 Kgs. (39782 Meters) inclusive of 2 % wastage. 23. Quantity of import item at Sl. No. 16 may be allowed as 79446 Kgs. (56359 Meters) inclusive of 3 % wastage, as required for manufacture of U-tubes.. 24. Quantities of import items at Sl. No. 17 & 18 may be allowed as 4665.7 Kgs. & 862.8 Kgs. respectively as 1.02 Kgs./kg. content in the export products. 25. Quantity of import item at Sl. No. 19 may be allowed as 75136 Kgs. (14766 Nos.) on net to net basis. 26. Quantity of import item at Sl. No. 20 may be allowed as 5890 Kgs. (1568 Nos.) on net to net basis 27. Quantities of import items at Sl. Nos. 21 & 23 may be allowed as 9042 Kgs. each. 28. Quantities of import items at Sl. Nos. 22 & 24 may be allowed as 41784 Kgs. & 37454 Kgs. respectively. . RA concern may take further necessary action accordingly.
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	Case No.:20/12/80-ALC2/2017	Party Name:L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:15/80-ALC2/2017 24.10.2017	Deferred
133	HQ File :01/80/050/00234/AM18 /	RLA File :03/95/040/00122/AM18 /	Lic.No/Date:0310814524 10.07.2017	Defer Date: 05.12.2017
Decision : The Committee noted that the firm's application has been sent to DHI on 5.9.2017 for examination and comments. DHI raised deficiency vide their ID.No. TSWB 3/67/2016 dated Nil and letter sent to the firm vide e-mail on 24.10.2017 to furnish the information. . Case is deferred to 5.12.2017				

	Case No.:11/12/80-ALC2/2017	Party Name:SPIROTECH HEAT EXCHANGERS PVT. LTD.	Meet No/Date:15/80-ALC2/2017 24.10.2017	Deferred
134	HQ File :01/80/050/00225/AM18 /	RLA File :05/24/040/00157/AM18 /	Lic.No/Date:0510403377 12.07.2017	Defer Date: 05.12.2017
Decision : The Committee noted that DIPP has raised deficiency vide their I.D.No. 12/67/2017-TSW/164 dated 12.9.2017 and letter sent to the firm vide e-				

mail on 24.10.2017 to furnish the information. Case is deferred to 5.12.2017.

13 5	Case No.: 9/12/80- ALC2/2017	Party Name: SMC PNEUMATICS (INDIA) PRIVATE LIMITED	Meet No/Date: 15/80- ALC2/2017 24.10.2017	Deferred
	HQ File :01/80/050/00223/AM18 /	RLA File :05/24/040/00172/AM18 /	Lic.No/Date: 051040340 2 14.07.2017	Defer Date: 05.12.2017
Decision : The Committee noted that DIPP has raised deficiency vide their I.D.No. 12/67/2017-TSW/166 dated 12.9.2017 and letter sent to the firm vide e-mail on 24.10.2017 to furnish the information. Case is deferred to 5.12.2017.				

13 6	Case No.: 12/12/80- ALC2/2017	Party Name: LEEL ELECTRICALS LIMITED	Meet No/Date: 15/80- ALC2/2017 24.10.2017	Deferred
	HQ File :01/80/050/00226/AM18 /	RLA File :05/23/040/00161/AM18 /	Lic.No/Date: 051040345 1 19.07.2017	Defer Date: 05.12.2017
Decision : The Committee noted that DIPP has raised deficiency vide their I.D.No. 12/67/2017-TSW/166 dated 12.9.2017 and letter sent to the firm vide e-mail on 24.10.2017 to furnish the information. Case is deferred to 5.12.2017.				

13 7	Case No.: 14/12/80- ALC2/2017	Party Name: GOLD MOHUR PROFILES LIMITED	Meet No/Date: 15/80- ALC2/2017 24.10.2017	Deferred
	HQ File :01/80/050/00228/AM18 /	RLA File :05/23/040/00156/AM18 /	Lic.No/Date: 051040350 1 25.07.2017	Defer Date: 05.12.2017
Decision : The Committee noted that the deficiency raised by DIPP (Chemical) vide I.D. No. 7/386/2017/TSW dt. 22.9.2017. It is decided to send letter to the firm to furnish following information. Case is deferred to 5.12.2017.				

13 8	Case No.: 6/12/80- ALC2/2017	Party Name: TERUMO PENPOL PRIVATE LIMITED	Meet No/Date: 15/80- ALC2/2017 24.10.2017	Deferred
	HQ File :01/80/050/00220/AM18 /	RLA File :53/24/040/00006/AM18 /	Lic.No/Date: 531001946 8 27.07.2017	Defer Date: 05.12.2017
Decision : The Committee noted that the firm's application has been received.				

Case is deferred to 5.12.2017.

139	Case No.: 13/12/80-ALC2/2017	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date: 15/80-ALC2/2017 24.10.2017	Deferred
	HQ File :01/80/050/00227/AM18 /	RLA File :05/23/040/00163/AM18 /	Lic.No/Date:051040353 3 28.07.2017	Defer Date: 05.12.2017
Decision : The Committee noted that the firm's application has been sent to DHI on 5.9.2017 for examination and comments. Case is deferred to 5.12.2017.				

140	Case No.: 9/15/80-ALC2/2017	Party Name: GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date: 15/80-ALC2/2017 24.10.2017	Deferred
	HQ File :01/80/050/00263/AM18 /	RLA File :03/94/040/00379/AM18 /	Lic.No/Date:031081504 9 07.08.2017	Defer Date: 05.12.2017
Decision : The Committee noted that the application of firm sent to DIPP on 16.10.2017 for examination and comments. Case is deferred to 5.12.2017.				

141	Case No.: 5/15/80-ALC2/2017	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date: 15/80-ALC2/2017 24.10.2017	Approved
	HQ File :01/80/050/00259/AM18 /	RLA File :05/24/040/00209/AM18 /	Lic.No/Date:051040367 8 16.08.2017	:
Decision : The committee decided to ratify the norms as recommended by the DIPP vide their ID.No12/73/2017-TSW/141 dated 23.10.2017. as under :- 1. Net weight of export product may be specified as 366.75 Kgs. 2. Quantity of import item may be allowed as 2922.6 Kgs. as 7.97 Kgs./Kg. content in export product after taking 6% recovery from scrap . RA concern may take further necessary action accordingly.				

142	Case No.: 7/15/80-ALC2/2017	Party Name: GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date: 15/80-ALC2/2017 24.10.2017	Deferred
	HQ File :01/80/050/00261/AM18 /	RLA File :03/94/040/00349/AM18 /	Lic.No/Date:031081522 4 17.08.2017	Defer Date: 05.12.2017
Decision : The Committee noted that the application of firm sent to DIPP on				

16.10.2017 for examination and comments. Case is deferred to 5.12.2017.

14 3	Case No.: 8/15/80-ALC2/2017	Party Name: COTSWOLD ARCHITECTURAL PRODUCTS (INDIA) PVT.LTD.	Meet No/Date: 15/80-ALC2/2017 24.10.2017	Deferred
	HQ File :01/80/050/00262/AM18 /	RLA File :03/94/040/01143/AM17 /	Lic.No/Date: 0310815207 17.08.2017	Defer Date: 05.12.2017
	Decision : The Committee noted that the application of firm sent to DIPP on 16.10.2017 for examination and comments. Case is deferred to 5.12.2017.			

14 4	Case No.: 2/15/80-ALC2/2017	Party Name: S AND P ENTERPRISES	Meet No/Date: 15/80-ALC2/2017 24.10.2017	Deferred
	HQ File :01/80/050/00256/AM18 /	RLA File :04/24/040/00095/AM18 /	Lic.No/Date: 0410163451 22.08.2017	Defer Date: 05.12.2017
	Decision : The Committee noted that the application of firm sent to DIPP on 16.10.2017 for examination. DIPP stated that the matter is not concern to them and it is concern to DHI. It is decided to send the application to DHI for their comments. Case is deferred to 5.12.2017.			

14 5	Case No.: 6/15/80-ALC2/2017	Party Name: BOLDROCCHI INDIA PVT LTD	Meet No/Date: 15/80-ALC2/2017 24.10.2017	Deferred
	HQ File :01/80/050/00260/AM18 /	RLA File :04/24/040/00093/AM18 /	Lic.No/Date: 0410163463 24.08.2017	Defer Date: 05.12.2017
	Decision : The Committee noted that the application of firm sent to DHI on 16.10.2017 for examination and comments. Case is deferred to 5.12.2017.			

14 6	Case No.: 4/15/80-ALC2/2017	Party Name: EBM-PAPST INDIA PRIVATE LIMITED	Meet No/Date: 15/80-ALC2/2017 24.10.2017	Approved
	HQ File :01/80/050/00258/AM18 /	RLA File :04/24/040/00097/AM18 /	Lic.No/Date: 0410163495 01.09.2017	:
	Decision : The committee decided to ratify the norms as recommended by the			

DIPP vide their ID.No12/73/2017-TSW/146 dated 23.10.2017. as under :-

1. Quantities of import items at Sl. No. 1 to 36 & 38 may be allowed on net to net basis with accountability clause.
2. Quantity of import item at Sl. No. 37 may be allowed as 1.01 Kgs./Kg. content in export item.

RA concern may take further necessary action accordingly.

14 7	Case No.: 1/15/80-ALC2/2017	Party Name: FINOLEX CABLES LIMITED	Meet No/Date: 15/80-ALC2/2017 24.10.2017	Deferred
	HQ File :01/80/050/00255/AM18 /	RLA File :31/83/040/00039/AM18 /	Lic.No/Date: 311006686 6 11.09.2017	Defer Date: 05.12.2017
Decision : The Committee noted that the application of firm sent to MEITY on 16.10.2017 for examination and comments. Case is deferred to 5.12.2017.				

14 8	Case No.: 3/15/80-ALC2/2017	Party Name: THERMAX LTD.,	Meet No/Date: 15/80-ALC2/2017 24.10.2017	Deferred
	HQ File :01/80/050/00257/AM18 /	RLA File :31/83/040/00079/AM18 /	Lic.No/Date: 311006686 9 14.09.2017	Defer Date: 05.12.2017
Decision : The Committee noted that the application of firm sent to DHI on 16.10.2017 for examination and comments. Case is deferred to 5.12.2017.				

Manual cases

Case No. A/R-01	M/s. Decon India Plastics Pvt. Ltd., Pune	HQF.No.01/80/050/00009/AM15/ DES.I	Lic. No. & date 3110062832 Date 26.02.2014
Meeting No.15/18		RA.F.No.31/83/040/00231/AM14	
Date: 24.10.2017		Request for revision of norms	

Decision: The committee deliberated on the matter and decided to send a complete set of application to DIPP (CHEMICAL) for their examination and comments.

Case is deferred to 5.12.2017.

संजय सिंह / K. P. SINGH
उप निदेशक, विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

S.No.365

Case No. A/R-90	M/s. Terumo Penpol Ltd.,	HQF.No.01/80/050/00073/AM16/DES.I	Lic. No. & date
Meeting No. 15/18		RA.F.No.53/21/040/00002/AM10	5310008377
Date: 24.10.2017		Request for fixation of norms	Date 28.05.2009
Decision: Firm's application has been sent to MSME (Chemicals) on 08.03.2017 for comments. Case is deferred to 5.12.2017.			

S.No.366

Case No. A/R-155	M/s. Transasia Bio	HQF.No.01/80/050/00489/AM15/DES.I	Lic. No. & date
Meeting No. 15/18	Medicals Ltd., Mumbai	RA.F.No.03/95/040/00564/AM15	5310008377
Date: 24.10.2017		Request for fixation of norms	Date 28.05.2009
Decision: Firm's request dated 31.08.2015 has been sent to DEIT on 22.01.2016 for comments. It is decided to remind DEIT to expedite their reply . Case is deferred to 5.12.2017.			

S.No.367

Case No. A/R-107	M/s. Azad Engineering	HQF.No.01/80/050/00637/AM15/DES.I	Lic. No. & date
Meeting No. 15/18	Pvt. Ltd., Hyderabad	RA.F.No.09/24/040/00542/AM15	0910061508
Date: 24.10.2017		Request for fixation of norms	Date 08.01.2015
Decision: The committee noted that DHI has raised deficiency vide their I.D No. 3/72/2017-TSW (B) dated 18.9.2017. letter sent to the firm vide e mail on 24.10.2017. Case is deferred to 05.12.2017			

S.No.368

Case No. A/R-115	M/s. Automat	HQF.No.01/80/050/00270/AM14/DES.I	Lic. No. & date
Meeting No. 15/18	Irrigation Pvt. Ltd.,	RA.F.No.05/23/040/00199/AM14	0510362949
Date: 24.10.2017	Delhi	Request for fixation of norms.	Date 20.08.2013

के. पी. सिंह / K. P. SINGH
उप-निदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Decision: Firm's request dated 17.09.2016 has been sent to MSME (Chemical) on 07.10.2016 for comments. Case is deferred to 05.12.2017.

S.No.369

Case No.A/R – 159	M/s Shaktiman Rub Rolls P. Ltd., Kaithal.	F.No.01/80/050/00427/AM15/ DES.I	Lic. No. and date
Meeting No. 15/18		RLA No.33/24/040/00007/AM15	3310030078
Date: 24.10.2017		Request for re-consideration for enhancement of norms (for grant of higher wastage)	Date 16.09.2014

Decision: The committee noted that DIPP (TSW Section) has raised deficiency vide their letter no. 7/327/17-TSW/119 dated 10.8.2017. letter sent to the firm vide e mail on 18.10.2017 for their comments.. Case is deferred to 05.12.2017.

S.No.370

Case No.A/R – 160	M/s Nucon Aerospace Pvt. Ltd., Hyderabad.	F.No.01/80/050/00232/AM17/ DES.I	Lic. No. and date
Meeting No. 15/18		RLA No.09/24/040/00717/AM16	0910063349
Date: 24.10.2017		Request for ratification of norms.	Date 02.03.2016

Decision: The committee deliberated on the matter and decided to send a complete set of application to DIPP for their examination and comments.
Case is deferred to 5.12.2017..

S.No.371

Case No. A/R – 161	M/s Deepeeka Exports Pvt. Ltd., Meerut, U.P.	F.No.01/80/050/00018/AM17/ DES.I	Lic. No. and date
Meeting No. 15/18		RLA No.05/23/040/00371/AM16	0510396524
Date: 24.10.2017		Request for ratification of norms.	Date 04.12.2015

Decision The Committee noted that the firm's request dated 12.12.2016 has been sent to MSME on 08.02.2017 for comments. Case is deferred to 05.12.2017.

S.No.372

Case No.A/R – 179	M/s Apar Industries Ltd., Mumbai	F.No.01/80/050/00263/AM17/ DES.I	Lic. No. and date
Meeting No. 15/18		RLA No.03/94/040/00205/AM17	0310805471
Date: 24.10.2017		Request for amendment of norms.	Date 14.07.2016

Decision The Committee noted that the firm's request has been sent to DEIT on

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के. पी. सिंह / K. P. SINGH
उप निदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

23.03.2017 for comments. Case is deferred to 05.12.2017. .

S.No.373

Case No.A/R – 180	M/s Apar Industries Ltd.,	F.No.01/80/050/00291/AM17/ DES.I	Lic. No. and date
Meeting No. 15/18	Mumbai	RLA No.03/94/040/00284/AM17	0310806250
Date: 24.10.2017		Request for amendment of norms.	Date 14.07.2016
Decision: The Committee noted that the firm's request has been sent to DEIT on 23.03.2017 for comments. Case is deferred to 05.12.2017.			

S.No.374

Case No.A/R – 182	M/s Bharat Heavy Electricals Ltd.,	F.No.01/80/050/00566/AM14/ DES.I	Lic. No. and date
Meeting No. 15/18	Tiruchirapalli	RLA No.04/24/040/00227/AM14	0410154551
Date: 24.10.2017		Request for amendment/revision of norms.	Date 23.01.2014
Decision: The Committee noted that BHEL vide their e mail dated 20.10.2017 has submitted that validity of this licence extended till 22.12.2018 in line with contract extension and requested to withdraw the application. The committee decided to withdraw this case from agenda..			

S.No.375

Case No.A/R – 183	M/s Godrej & Boyce Mfg. Co. Ltd.,	F.No.01/80/050/00036/AM17/DE S.I	Lic. No. and date
Meeting No. 15/18	Mumbai	RLA No.03/94/040/00621/AM16	0310800216
Date: 24.10.2017		Request for correction in ratification of norms.	Date 10.11.2015
Decision: The Committee noted the deficiency raised by DIPP vide letter No. 12/47/2017-TSW/183-A/R dated 20/06/2017 sent to the firm on 31.7.2017. and final reminder sent to the firm on 18.10.2017. Case is deferred to 05.12.2017.			

S.No.376

Case No.A/R – 22	M/s Isgec Heavy Engineering Ltd.,	F.No.01/80/050/00092/AM17/D ES.I	Lic. No. and date
Meeting No. 15/18	Noida.	RLA No.05/23/040/00004/AM16	0510394195
Date: 24.10.2017		Request for re-fixation/enhancement of import	dt. 11.05.2016

के० पी० ए० सिंह
उप महानिदेशक, विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/ Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

		quantities.	
Decision The Committee noted that the firm's request dated 06.04.2017 has been sent to DIPP on 05.05.2017 for comments. Case is deferred to 05.12.2017.			

Sl.No.377

Case No.A/R – 24	M/s. GEA	F.No.01/80/162/00059/AM18/DES.I
Meeting No. 15/18	WESTFALIA	RLA No.05/23/040/00125/AM16
Date: 24.10.2017	SEPARATOR INDIA PRIVATE LIMITED, BANGALORE	Request of SEZ Bangalore for fixation of Scrap/wastage norms for the export product Decanter Centrifuge, Oil purification unit as separator.
Decision: The Committee noted that the firm's request dated 22.02.2017 has been sent to MSME on 05.05.2017 for comments. Case is deferred to 05.12.2017.		

[

Sl.No.378

Case No.A/R – 25	M/s S AND W	F.No.01/80/050/00053/AM17/ DES.I	Lic. No. and date
Meeting No. 15/18	JEWELLER Y PRIVATE LIMITED, BANGALORE	RLA No.05/23/040/00125/AM16	0710108479
Dated: 24.10.2017		Request for re-fixation of norms.	Date 08.07.2015
Decision: The Committee noted that the firm's request dated 26.04.2017 has been sent to MSME on 05.05.2017 for comments. Case is deferred to 05.12.2017..			

S.No.379

Case No.A/R – 26	M/s Clyde Bergemann	F.No.01/80/050/00125/AM16/ DES.I	Lic. No. and date
Meeting No. 15/18	India Private Limited, Noida.	RLA No.05/23/040/00049/AM16	0510394296
Dated: 24.10.2017		Request for amendment of norms.	Date 19.05.2015
Decision: The Committee noted that the firm's request dated 10.10.2016 has been sent to MSME on 11.05.2017 for comments. Case is deferred to 05.12.2017.			

S.No.380

Case No.A/R – 27	M/s TPP BoilersPvt.	F.No.01/80/050/00037/AM17/ DES.I	Lic. No. and date
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उप मंत्री, उद्योग विभाग
Deputy Minister, Deptt. of Commerce
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Meeting No. 15/18	Ltd. Mumbai	RLA No.03/95/040/00696/AM16	0310801039 Date
Dated: 24.10.2017		Request for amendment of norms.	15.12.2015
Decision The Committee noted that the representative of the firm y appeared before the committee meeting no 06 dated 20.6.2017.DHI raised deficiency vide their ID.No. 3/72/2016-TSW (B) dated 13.9.2017. Letter sent to the firm vide e mail on . to furnish information on following :- Wastage calculation linking the drawing dimensions with the data indicated in table may be provided. Case is deferred to 05.12.2017.			

Sl. No. 381

Case No.A/R –65	M/s Larsen & Tourbo Ltd., Mumbai	F.No.01/80/050/00823/AM12/D ES.I/Part	Lic. No. and date
Meeting No. 15/18		RLA No.03/95/040/00808/AM10	031056412 2 dated
Dated: 24.10.2017		Request for amendment of norms.	11.03.2010
Decision: The committee deliberated on the recommendation given by DHI vide their ID.No 03/3/2011 dated 06.10.2017 and decided to defer the case to 05.12.2017.			

Sl. No. 382

Case No.A/R – 71	M/s. Isgec Hitachi Zosen Ltd., Noida	F.No.01/80/050/303/AM17/D ES.I	Lic. No. and date
Meeting No. 15/18		RLA No.05/23/040/00178/AM17	0510398981 dated
Dated: 24.10.2017		Request for re-ratification of norms.	04.07.2016
Decision The committee decided to modify the norms as recommended by the DIPP ID.No 12/73/2017-TSW-A/R dated 23.10.2017. as under :-			
1. Net Fabricated weight of export item at Sl. No. 1 may be modified from 550.854 MT to 525.854 MT. 2. Quantity of import item at Sl. No. 1 may be reduced from 328532 Kgs. to 320532 Kgs. 3. Weight of import item at Sl. No. 1 may be reduced from 27930 Kgs. to 22500 Kgs. 4. Import items at Sl. No. 17, 18, 19 & 21 may be deleted.			
RA concern may take further necessary action accordingly			

के. पी. सिंह / K. P. SINGH
उप महादेशिक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
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वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार / Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Fresh case

Sl. No. 383

A/R – 69	M/s. L&T Hydrocarbon Engineering Ltd., , Mumbai	F.No.01/80/0162/00845/AM12/DES.I/P artl	Lic. No. and date
ALC Meeting No. 15/18		RLA No. 03/95/039/0000/AM12	0310643682 dated 21.07.2011
Dated: 24.10.2017		Request for ratification of norms in respect of annual advance authorisation.	
Decision : The Committee deliberated on the matter and decided to ratify the norms based on the recommendation of DHI as under. (copy of recommendation given by DHI on agenda is attached)			
Percentage wastage as per SION C-1647 and components under GN -4 net to net basis .			
RA concern may take further necessary action accordingly			

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कें० पी० सिंह K. P. SINGH
उप महासचिव विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

online call at 86 110 - 02
DIPP

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 24/10/2017 – Case No. 6/22/80 (M/s Zenith Precision (P) Ltd.) (Advance Authorization No. 0710106693 dated 18.09.2014)

Advance Authorisation may be ratified as under:

Quantities of import items may be allowed as under after taking 15% recovery from Aluminium scrap & 5 % recovery from Stainless Steel Scrap:

Sl. No	Quantity in Kgs after 15% /5% recovery	Sl. No	Quantity in Kgs after 15% /5% recovery	Sl. No.	Quantity in Kgs after 15% /5% recovery
1.	377.76	27	104.66	53	24.24
2.	35.01	28	10.40	54	3.16
3.	20.86	29	4.10	55	62.91
4.	55.77	30	4.21	56	105.50
5.	48.12	31	84.73	57	44.84
6.	32.97	32	136.06	58	10.14
7.	454.12	33	14.51	59	388.46
8.	24.85	34	45.91	60	197.66
9.	20.76	35	1.15	61	319.57
10.	11.65	36	0.29	62	252.02
11.	4.22	37	6.11	63	27.97
12.	19.57	38	12.69	64	38.76
13.	222.01	39	90.85	65	14.83
14.	53.89	40	31.37	66	28.55
15.	69.97	41	253.42	67	17.33
16.	14.11	42	107.56	68	17.44
17.	13.74	43	145.80	69	21.05
18.	57.23	44	303.91	70	19.88
19.	358.60	45	122.67	71	122.43
20.	580.73	46	22.59	72	11.65
21.	441.61	47	35.51	73	4.09
22.	12.33	48	27.97	74	6.16
23.	110.50	49	44.22	75	2.11
24.	128.77	50	19.53	76	553.42
25.	32.16	51	55.28	77	68.33
26.	36.17	52	7.07	78	215.57

Norms Committee may take a view.

(S.K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/73/2017-TSW/2 dated 23.10.2017

online case at Sl. No - 61
DIPP

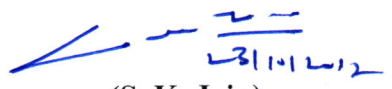
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 24/10/2017 -Case No. 48/23/80 (M/s Venus Industrial Corporation)
(Advance Authorization No. 3010103916 dated 29.12.2016)**

Advance Authorization may be ratified as under:

1. Net weight of export product may be specified as 5127.62 Kgs.
2. Quantity of import item may be allowed as 17452 Kgs. as 3.40 Kgs./Kg. content in export product after taking 20% recovery from scrap.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/73/2017-TSW/61 dated 23 /10/2017

online case at Sl. No. - 67
DIPP

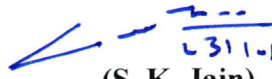
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 24/10/2017 - Case No. 15/3/80 (M/s BGR Energy Systems Limited)
(Advance Authorization No. 0410162730 dated 19.01.2017)**

Firm may be asked to submit the following details:

1. Information in respect of Sl. No. 4, 5, 6, 8, 9 & 11 of Standard Deficiency Format, export product wise.
2. Size/Specifications of import items at Sl. No. 2(DSS Pipes) & 6 (DSS Seamless Tubes) and their quantities in meters.
3. Detailed calculations for the quantities of Pipes & Tubes (import items at Sl. No. 2 & 6) supported by length and number of pipes/tubes in the export products.
4. For net weight of components to be manufactured from import item at Sl. No.7, details of components with net weights thereof may be indicated

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/73/2017-TSW/67 dated 23 /10/2017

on-line code at 87.110 - 68
DIPP

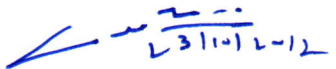
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 24/10/2017 - Case No. 56/23/80 (M/s GL & V India Pvt. Limited)
(Advance Authorization No. 3110066556 dated 20.01.2017)**

Advance Authorisation may be ratified as under:

1. Word "Relevant" may be pre-fixed with the description of import item at Sl. No. 1 and its quantity may be allowed as 11740 Kgs. as 1.189 Kg./Kg. content in the export product after taking 1/3rd recovery from scrap.
2. Quantity of import item at Sl. No. 2 may be allowed as 315 Kgs.
3. Quantities of import items at Sl. No. 3, 4 & 6 to 29 may be allowed on net to net basis with accountability clause.
4. Word "Relevant" may be pre-fixed with the description of import item at Sl. No. 5 and its quantity may be allowed as 6078 Kgs. as 1.22 Kg./Kg. content in the export product after taking 1/3rd recovery from scrap.

Norms committee may take a view


311012-12

**(S. K. Jain)
Development Officer**

Norms Committee I

DIPP No. 12/73/2017-TSW/68 dated 23 /10/2017

online case at Sl. No - 100 (DL)
DIPP

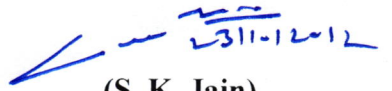
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 24/10/2017 - Case No. 53/3/80 (M/s GL & V India Pvt. Limited)
(Advance Authorization No. 3110066640 dated 29.03.2017)**

Firm may be asked to submit the following details:

1. Information in respect of Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format.
2. Information in respect of Sl. No. 14 of Standard Deficiency Format, in respect of import item at Sl. No. 5..

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/73/2017-TSW/100 dated 23 /10/2017

on-line case at 81-110-115
DIPP

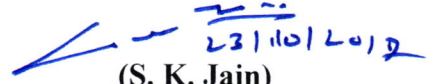
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 24/10/2017 - Case No. 32/9/80 (M/s Undercarriage and Tractor Parts Pvt. Limited) (Advance Authorization No. 0310813834 dated 07.06.2017)

Advance Authorisation may be ratified as under on repeat basis as per their Advance Authorization No. 0310781233 dated 09.05.2014 ratified in NC meeting No. 19/80 dated 09/12/2014:

1. Quantities of import items at Sl. No. 1 to 6 may be allowed on net to net basis with accountability clause.
2. Quantity of import item at Sl. No. 7 may be allowed as applied for i.e. 4840 Kgs. being less than 1.25% of FOB value of exports.
3. Quantity of import item at Sl. No. 8 may be allowed as 1043819 Kgs. as 1.353 Kg./Kg. content in the export products after taking 1/3rd recovery from scrap.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/73/2017-TSW/115 dated 23 /10/2017

online calc at 88 NO - 132
DIPP

**Department of Industrial Policy & Promotion
(TSW)**

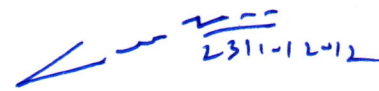
NC Meeting dated 24/10/2017- Case No. 18/12/80 (M/s Godrej & Boyce Manufacturing Company Limited) (Advance Authorization No. 0310814529 dated 10.07.2017)

Norms may be ^{revised} modified as under:

1. Net Empty weight of 48320 Kgs. may be specified with the quantities of each export product at Sl. No. 1 & 2.
2. Net Empty weight of 61481 Kgs. may be specified with the quantity of each export product at Sl. No. 3 to 6.
3. Net Empty weight of 92808 Kgs. may be specified with the quantity of each export product at Sl. No. 7 to 10.
4. Net Empty weight of 54050 Kgs. may be specified with the quantity of each export product at Sl. No. 11 to 14.
5. Net Empty weight of 40492 Kgs. may be specified with the quantity of each export product at Sl. No. 15 & 16.
6. Net Empty weight of 76944 Kgs. may be specified with the quantity of each export product at Sl. No. 17 to 20.
7. Word "Relevant" may be prefixed with the description of import items at Sl. No. 1 to 5 & 13 to 18.
8. Quantity of import item at Sl. No. 1 may be allowed as 250035 Kgs. as 1.05 Kgs./kg. content in the export products.
9. Quantity of import item at Sl. No. 2 may be allowed as 19417 Kgs. as 1.304 Kgs./kg. content in the export products after taking 1/3rd recovery from scrap.
10. Quantity of import item at Sl. No. 3 may be allowed as applied for i.e. 43280 Kgs. as 1.05 Kgs./kg. content in the export products.
11. Quantity of import item at Sl. No. 4 may be allowed as 16838 Kgs. as 1.10 Kgs./kg. content in the export products after taking 1/3rd recovery from scrap.
12. Quantity of import item at Sl. No. 5 may be allowed as 104973 Kgs. as 1.054 Kgs./kg. content in the export products after taking 1/3rd recovery from scrap.
13. Quantity of import item at Sl. No. 6 may be allowed as 466 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 35630 Kgs. inclusive of 5% wastage.
14. Quantity of import item at Sl. No. 7 may be allowed as 376 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 157068 Kgs. inclusive of 5% wastage.
15. Quantity of import item at Sl. No. 8 may be allowed as 86 Nos. on net to net basis. Duty free weight of this item may be allowed as 44588 Kgs. inclusive of 72 % wastage after taking 20 % recovery from scrap.

16. Quantity of import item at Sl. No. 9 may be allowed as 76 Nos. on net to net basis. Duty free weight of this item may be allowed as 174066 Kgs. inclusive of 21 % wastage after taking 20 % recovery from scrap.
17. Quantity of import item at Sl. No. 10 may be allowed as 120 Nos. on net to net basis. Duty free weight of this item may be allowed as 117074 Kgs. inclusive of 61 % wastage after taking 20 % recovery from scrap.
18. Quantity of import item at Sl. No. 11 may be allowed as 56 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e 166076 Kgs. inclusive of 5% wastage.
19. Quantity of import item at Sl. No. 12 may be allowed as 68 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e 1634 Kgs. inclusive of 5% wastage.
20. Quantity of import item at Sl. No. 13 may be allowed as 54206 Kgs. (53947 Meters) inclusive of 3 % wastage, as required for manufacture of U-tubes.
21. Quantity of import item at Sl. No. 14 may be allowed as 506 Kgs. (631.2 Meters) inclusive of 2 % wastage.
22. Quantity of import item at Sl. No. 15 may be allowed as 44157 Kgs. (39782 Meters) inclusive of 2 % wastage.
23. Quantity of import item at Sl. No. 16 may be allowed as 79446 Kgs. (56359 Meters) inclusive of 3 % wastage, as required for manufacture of U-tubes..
24. Quantities of import items at Sl. No. 17 & 18 may be allowed as 4665.7 Kgs. & 862.8 Kgs. respectively as 1.02 Kgs./kg. content in the export products.
25. Quantity of import item at Sl. No. 19 may be allowed as 75136 Kgs. (14766 Nos.) on net to net basis.
26. Quantity of import item at Sl. No. 20 may be allowed as 5890 Kgs. (1568 Nos.) on net to net basis
27. Quantities of import items at Sl. Nos. 21 & 23 may be allowed as 9042 Kgs. each.
28. Quantities of import items at Sl. Nos. 22 & 24 may be allowed as 41784 Kgs. & 37454 Kgs. respectively.

Norms committee may take a view



(S. K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/73/2017-TSW/132 dated 23 /10/2017

on line case at 81.No - 137 (DL)
DIPP (chem)

No.7/386/2017-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

Subject : Advance Authorisation no. 0510403501 dated 25.7.2017.- M/s Gold Mohur Profiles, New Delhi

Ref: DGFT UO. No: 01/50/228/AM-18/DES-1/460 dated 5.9.2017.

The applicant firm may be requested to furnish the following information:

1. Manufacturing Process of the item of export, indicating wastage at each stage of manufacture.
2. Justification for the high wastage in the manufacturing process of Rice Rollers.
3. Complete calculation for the requirement of raw material and Acronitrile Butadiene Rubber, indicating calculation for computing the wastage incurred in the manufacturing process of all raw used duly certified by a Chartered Engineer.
4. Justification for usage of different percentage of raw material for compounding of Rubber in different lengths of Rice Rollers.



(NAND LAL)
Consultant
22.09.2017

DGFT (DES-1)

online case at SB No. 141
DIPP

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 24/10/2017 -Case No. 5/15/80 (M/s Micron Instruments Pvt. Ltd.)
(Advance Authorization No. 0510403678 dated 16.08.2017)**

Advance Authorization may be ratified as under on repeat basis:

1. Net weight of export product may be specified as 366.75 Kgs.
2. Quantity of import item may be allowed as 2922.6 Kgs. as 7.97 Kgs./Kg. content in export product after taking 6% recovery from scrap.

Norms committee may take a view


23/10/2017

**(S. K. Jain)
Development Officer**

Norms Committee I

DIPP No. 12/73/2017-TSW/141 dated 23 /10/2017

on-line case at 81.110-146
DIPP

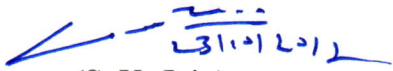
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 24/10/2017 - Case No. 4/15/80 (M/s EBM-PAPST India Pvt. Limited)
(Advance Authorization No. 0410163495 dated 01.09.2017)**

Advance Authorisation may be ratified as under:

1. Quantities of import items at Sl. No. 1 to 36 & 38 may be allowed on net to net basis with accountability clause.
2. Quantity of import item at Sl. No. 37 may be allowed as 1.01 Kgs./Kg. content in export item.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/73/2017-TSW/146 dated 23/10/2017

manual case at 86 110 - 389
DIPP

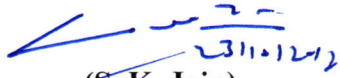
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 24/10/2017- Case No. A/R-71 (M/s ISGEC Hitachi Zosen Limited)
(Advance Authorization No. 0510398981 dated 04.07.2016)**

Norms may be modified as under:

1. Net Fabricated weight of export item at Sl. No. 1 may be modified from 550.854 MT to 525.854 MT.
2. Quantity of import item at Sl. No. 1 may be reduced from 328532 Kgs. to 320532 Kgs.
3. Weight of import item at Sl. No. 1 may be reduced from 27930 Kgs. to 22500 Kgs.
4. Import items at Sl. No. 17, 18, 19 & 21 may be deleted.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/73/2017-TSW/71-A/R dated 23 /10/2017

manual case at sl no - 383
DHI

Fresh case

Sl. No. 383

A/R - 69	M/s. L&T	F.No.01/80/0162/00845/AM12/DES.I/PartI	Lic. No. and date
ALC Meeting No. 15/18	Hydrocarbon Engineering Ltd., , Mumbai	RLA No. 03/95/039/0000/AM12	0310643682 dated 21.07.2011
Dated: 24.10.2017		Request for ratification of norms in respect of annual advance authorisation.	

Per centage
increase
as per
C-1647
and
components
under
AM-4.

Firm representation dt. 1-9-17 & 28-9-17 sent to DHI
on 17-10-17 for comments.

28/10/17